

RATIFIED MINUTES OF MEETING No.01/16 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 14.04.2015 BUT ACTUALLY HELD ON 16.04.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 01/16 of the Norms Committee (NC-I) for the licensing year 2014-2015 scheduled to be held on 14.04.2015 was actually held on 16.04.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.: 15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date: 0710088440 24.05.2012	Defer Date: 26.05.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No.			

3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.

The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has not submitted the requisite certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm.

Case is deferred to 26.05.2015.

Case No.: 15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date: 0310722249 29.01.2013	Defer Date: 26.05.2015
Decision: The Committee noted that the firm's letter dated 31.03.2015 has been sent to DHI on 13.04.2015 for comments. NC also noted that has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. 2 The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 26.05.2015.			

Case No.: 1/26/80-ALC2/2012	Party Name: NETA FIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date: 3410036266 26.02.2013	Defer Date: 26.05.2015
Decision: The Committee noted that reply dated 28.01.2015 has been sent to C&PC on 05.02.2015 and decided to await comments. Case is deferred to 26.05.2015.			

Case No.: 33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date: 0310733011 01.05.2013	Defer Date: 26.05.2015

Decision: The Committee noted that reply dated 28.01.2015 has been sent to C&PC on 05.02.2015 and decided to await comments. Case is deferred to 26.05.2015.

Case No.: 3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:26.05.2015

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

- 5 The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.
- The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 26.05.2015.

Case No.: 2/13/80-ALC2/2014	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:26.05.2015

Decision: The Committee noted that hard copy of the application has been sent to MSME on 02.01.2015 followed by reminder to expedite comments. Case is deferred to 26.05.2015.

Case No.: 9/7/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:26.05.2015

- 7 **Decision:** The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee.
- Case is deferred to 26.05.2015.

Case No.: 14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
-------------------------------------	---	---	-----------------------------------

HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:26.05.2015
Decision: The Committee noted that C&PC was reminded on 02.01.2015 for the comments followed by reminder on 20.03.2015. NC decided await comments. Case is deferred to 26.05. 2015.			

Case No.: 54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:26.05.2015
Decision: The Committee noted that the reply dated 14.02.2015 has been sent to MSME on 27.02.2015 and decided to await comments. Case is deferred to 26.05.2015.			

Case No.: 56/15/80-ALC2/2013	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Approved
HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(131)/14-ME dated 16.04.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

Case No.: 36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:26.05.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter.			

Case is deferred to 26.05.2015.

12	Case No.: 1/18/80-ALC2/2013	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00331/AM14/	RLA File :04/24/040/00123/AM14/	Lic.No/Date:0410149958 17.09.2013	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(153)/14-ME dated 16.04.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

13	Case No.: 46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:26.05.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 26.05.2015.				

14	Case No.: 34/18/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:26.05.2015
Decision: The Committee noted that comments are awaited from the DRDO and decided to remind the DRDO. Case is deferred to 26.05.2015.				

15	Case No.: 21/18/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
----	-------------------------------------	---	---	-----------------------------------

HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:26.05.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 26.05.2015.			

Case No.:9/18/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
16 HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:26.05.2015
Decision: The Committee noted that DIT deficiency letter dated 03.01.2015 has been sent to the firm on 25.03.2015 to furnish reply. Case is deferred to 26.05.2015.			

Case No.:31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
17 HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:26.05.2015
Decision: The Committee noted that the firm has submitted the DGHC Certificate but has not provided the information to the deficiency letter dated 06.01.2015 followed by reminder dated 20.03.2015 and E-mail dated 24.03.2015. Case is deferred to 26.05.2015.			

Case No.:4/21/80-ALC2/2013	Party Name: CARDINAL YACHTS	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
18 HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the final reminder dated 20.03.2015 and e-mail dated 24.03.2015 and decided to await reply. Case is deferred to 26.05.2015.			

19	Case No.: 20/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD,	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date: 0710099453 07.11.2013	Defer Date: 26.05.2015
	Decision: The Committee noted that copies of decisions of earlier cases were handed over to MSME and subsequently reminders dated 21.11.2014, 02.01.2015 and 31.03.2015 were also sent to MSME for their comments. Case is deferred to 26.05.2015.			

20	Case No.: 14/21/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date: 3210070400 28.11.2013	Defer Date: 26.05.2015
	Decision: The Committee noted that application was earlier sent to DHI who has informed that this case pertains to DEIT. Therefore, NC decided to send it to DEIT for their comments. Case is deferred to 26.05.2015.			

21	Case No.: 22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date: 0510372329 29.11.2013	Defer Date: 26.05.2015
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 26.05.2015.			

22	Case No.: 17/21/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
----	-------------------------------------	---	---	-----------------------------------

HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	Defer Date:26.05.2015
Decision: The Committee noted that DHI has been reminded on 20.11.2014, 02.01.2015 and 19.03.2015 to provide comments. Case is deferred to 26.05.2015.			

Case No.: 37/24/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
HQ File :01/80/050/00514/AM14/	RLA File :03/95/040/00781/AM14/	Lic.No/Date:0310766034 13.01.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(38)/2014-TSW (B) dated 30.03.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

Case No.: 1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:26.05.2015
Decision: The Committee noted that firm's reply dated 16.03.2015 has been sent to DIT on 23.03.2015 for the comments, which are awaited. Case is deferred to 26.05.2015.			

Case No.: 21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's reply dated 18.11.2014 has been sent to MSME on 02.01.2015 followed by reminder dated 19.03.2015 for comments. Case is deferred to 26.05.2015.			

Case No.: 11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firms reply dated 08.12.2014 has been sent to C&PC on 30.12.2014 followed by reminder on 31.03.2015 for comments, which are awaited. Case is deferred to 26.05.2015.			

27	Case No.:53/22/80-ALC2/2014	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00534/AM15/	RLA File :09/24/040/00630/AM14/	Lic.No/Date:0910059565 14.03.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm vide letter dated 31.03.2015 has sought time up to 30.04.2015 to furnish reply to the deficiency letter dated 22.01.2015.NC decided to grant extension of time to submit reply. Case is deferred to 26.05.2015.				

28	Case No.:13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00150/AM15/	RLA File :05/24/040/00002/AM15/	Lic.No/Date:0510384078 15.04.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firms reply dated 19.03.2015 has been sent to DIPP on 20.03.2015 for comments, which are awaited. Case is deferred to 26.05.2015.				

29	Case No.:31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:26.05.2015
Decision: The Committee decided that the representative of the firm may be called for a Personal Hearing on 09.06.2015 to explain the complete technical details of the case as well as any other relevant information sought from them during the Personal Hearing. Case is deferred to 26.05.2015.				

30	Case No.:3/7/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position				

should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.
The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter.

Case is deferred to 26.05.2015.

31	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:26.05.2015
Decision: The Committee noted that reminder to DHI has been issued on 19.03.2014 for comments which are awaited. Case is deferred to 26.05.2015.				

32	Case No.:3/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00199/AM15/	RLA File :03/95/040/00039/AM15/	Lic.No/Date:0310781705 15.05.2014	Defer Date:26.05.2015
Decision: The committee noted that application of the firm has been sent to DHI for comments on 07.04.2015. Case is deferred to 26.05.2015.				

33	Case No.:13/10/80-ALC2/2014	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00209/AM15/	RLA File :07/24/040/00066/AM15/	Lic.No/Date:0710104564 28.05.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the final reminder dated 20.03.2015 and decided to await reply from the firm for another 15 days. Case is deferred to 26.05.2015.				

34	Case No.:24/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00220/AM15/	RLA File :05/23/040/00084/AM15/	Lic.No/Date:0510388030 03.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI ID Note No. 3(19)/14-TSW (B) dated 10.04.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

35	Case No.: 47/10/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00243/AM15/	RLA File :07/24/040/00074/AM15/	Lic.No/Date: 0710104725 03.06.2014	Defer Date: 26.05.2015
	Decision: The Committee noted that the firm has not replied to the reminder dated 02.01.2015 followed by final reminder on 30.03.2015 and E-mail dated 30.03.2015 and decided to await reply from the firm for another 15 days. Case is deferred to 26.05.2015.			

36	Case No.: 15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date: 3410040214 06.06.2014	Defer Date: 26.05.2015
	Decision: The Committee noted that the Firm has not replied to MSME deficiency letter dated 03.03.2015 sent to them on 20.03.2015 and E-mail on 24.03.2015 and decided to issue reminder to firm to furnish reply. Case is deferred to 26.05.2015.			

37	Case No.: 6/10/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00202/AM15/	RLA File :04/24/040/00050/AM15/	Lic.No/Date: 0410158506 09.06.2014	Defer Date: 26.05.2015
	Decision: The Committee noted that the firm's reply dated nil has been received and decided to send it to DHI for comments. Case is deferred to 26.05.2015.			

38	Case No.: 39/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date: 0310784828 09.06.2014	Defer Date: 26.05.2015
	Decision: The Committee noted that the reply dated 15.01.2015 given by the firm is not proper and decided to remind the firm to give proper and complete reply to the deficiency letter immediately. Case is deferred to 26.05.2015.			

39	Case No.: 40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00236/AM15/	RLA File :03/95/040/00176/AM15/	Lic.No/Date: 0310784832 09.06.2014	Defer Date: 26.05.2015
	Decision: The Committee noted that the reply dated 15.01.2015 given by the firm is not proper and decided to remind the firm to give proper and complete reply to the deficiency letter immediately.			

Case is deferred to 26.05.2015.

40	Case No.:35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:26.05.2015
Decision: The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee. Case is deferred to 26.05.2015.				

41	Case No.:4/19/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:26.05.2015
Decision: The Committee noted that firm's reply dated 09.12.2014 received on 13.02.2015 has been sent to DHI on 27.02.20-15 and decided to send copy of the reply to DHI again for comments. Case is deferred to 26.05.2015.				

42	Case No.:10/10/80-ALC2/2014	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00206/AM15/	RLA File :04/24/040/00065/AM15/	Lic.No/Date:0410158740 18.06.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME ID Note No. 30(129)/14-ME dated 16.04.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

43	Case No.:21/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and e-mail dated 24.03.2015 and decided to issue final reminder to the firm to furnish reply immediately. Case is deferred to 26.05.2015.				

44	Case No.:30/10/80-ALC2/2014	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
----	-----------------------------	---	---	----------------------------

HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:26.05.2015
Decision: The Committee noted that DHI has been reminded on 20.11.2014, 02.01.2015 and 20.03.2015 to offer comments, which are still awaited. Case is deferred to 26.05.2015.			

Case No.: 51/10/80-ALC2/2014	Party Name: KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
45 HQ File :01/80/050/00247/AM15/	RLA File :07/24/040/00252/AM14/	Lic.No/Date:0710105948 21.07.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue final reminder to the firm to furnish reply immediately. Case is deferred to 26.05.2015.			

Case No.: 2/16/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD .	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
46 HQ File :01/80/050/00371/AM15/	RLA File :09/24/040/00201/AM15/	Lic.No/Date:0910060710 23.07.2014	Defer Date:26.05.2015
Decision: The Committee noted that hard copy of the application has not been received despite repeated reminders and decided to remind the firm and RA again. Case is deferred to 26.05.2015.			

Case No.: 52/10/80-ALC2/2014	Party Name: CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
47 HQ File :01/80/050/00248/AM15/	RLA File :09/24/040/00138/AM15/	Lic.No/Date:0910060730 24.07.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and E-mail dated 24.03.2015 and decided to issue final reminder to the firm to furnish reply immediately. Case is deferred to 26.05.2015.			

Case No.: 21/19/80-ALC2/2014	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
48 HQ File :01/80/050/00455/AM15/	RLA File :03/95/040/00378/AM15/	Lic.No/Date:0310787636 05.08.2014	Defer Date:26.05.2015
Decision: The Committee noted that reply dated 22.01.2015 has been sent to MSME on 19.02.2015 and decided to await comments. Case is deferred to 26.05.2015.			

49 Case No.: 7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:1/80- ALC2/2015	Status: Deferred
---------------------------------------	---	---------------------------------	-----------------------------------

		14.04.2015	
HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:26.05.2015
Decision: The Committee noted that application of the firm has been sent to Department of C&PC for comments on 13.03.2015.			
Case is deferred to 26.05.2015.			

50	Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to DHI deficiency letter sent to them on 20.03.2015 and decided to issue reminder to the firm to furnish reply.				
Case is deferred to 26.05.2015.				

51	Case No.:40/19/80-ALC2/2014	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00474/AM15/	RLA File :05/23/040/00206/AM15/	Lic.No/Date:0510390630 21.08.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(7)/15-ME dated 16.04.2015 (copy to be sent to firm and RA).				
RA may take further action accordingly.				

52	Case No.:3/16/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00372/AM15/	RLA File :52/24/040/00030/AM15/	Lic.No/Date:5210041204 22.08.2014	Defer Date:26.05.2015
Decision: The Committee noted that reply of the firm dated 30.03.2015 has been sent to DIPP on 07.04.2015 for comments. Case is deferred to 26.05.2015.				

53	Case No.:19/19/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00453/AM15/	RLA File :03/94/040/00488/AM15/	Lic.No/Date:0310788390 26.08.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has sought time to furnish reply to the DIPP deficiency letter and decided to grant time to send reply. Case is deferred to 26.05.2015.				

54	Case No.:1/13/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:1/80- ALC2/2015	Status: Deferred
----	-----------------------------------	---	---------------------------------	-----------------------------------

		14.04.2015	
HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date:0310788538 01.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has informed that the above mentioned AA has been obtained on repeat basis but has not provided the requisite information. Therefore, NC decided to ask the firm to submit information based on which it was taken. Case is deferred to 26.05.2015.			

55	Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on 30.01.2015 and decided to await comments. Case is deferred to 26.05.2015.				

56	Case No.:2/19/80-ALC2/2014	Party Name: ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00436/AM15/	RLA File :34/24/040/00136/AM15/	Lic.No/Date:3410040509 04.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that application of the firm has been sent to DHI on 21.11.2014 followed by reminders on 02.01.2015 and 20.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.				

57	Case No.:20/19/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00454/AM15/	RLA File :03/94/040/00415/AM15/	Lic.No/Date:0310788788 05.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and E-mail dated 24.03.2015 and decided to issue final reminder to the firm to furnish reply immediately. Case is deferred to 26.05.2015.				

58	Case No.:63/22/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00544/AM15/	RLA File :02/24/040/00122/AM15/	Lic.No/Date:0210204936 09.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 05.02.2015 sent to them on 11.02.2015 and decided to issue a reminder to the firm to furnish reply. Case is deferred to 26.05.2015.				

59	Case No.:36/19/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015	Status: Deferred
----	------------------------------------	-------------------------------------	-----------------------------	-----------------------------------

		14.04.2015	
HQ File :01/80/050/00470/AM15/	RLA File :03/95/040/00385/AM15/	Lic.No/Date:0310788988 10.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has sought 15 days time to submit reply and decided to grant time to furnish requisite information. Case is deferred to 26.05.2015.			

60	Case No.:10/19/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00444/AM15/	RLA File :07/24/040/00203/AM15/	Lic.No/Date:0710106685 17.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue a final reminder to the firm. Case is deferred to 26.05.2015.				

61	Case No.:29/19/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00463/AM15/	RLA File :05/23/040/00231/AM15/	Lic.No/Date:0510391189 17.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue a final reminder to the firm. Case is deferred to 26.05.2015.				

62	Case No.:39/22/80-ALC2/2014	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00520/AM15/	RLA File :03/94/040/00580/AM15/	Lic.No/Date:0310789333 17.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 20.03.2015 and E-mail dated 24.03.2015 and decided to issue a reminder to the firm. Case is deferred to 26.05.2015.				

63	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 19.01.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.				

64	Case No.:24/22/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015	Status: Deferred
----	------------------------------------	-------------------------------------	-----------------------------	-----------------------------------

		14.04.2015	
HQ File :01/80/050/00505/AM15/	RLA File :03/95/040/00507/AM15/	Lic.No/Date:0310789522 22.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 20.03.2015 and decided to issue a reminder to the firm. Case is deferred to 26.05.2015.			

65	Case No.:56/22/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00537/AM15/	RLA File :09/24/040/00285/AM15/	Lic.No/Date:0910061021 24.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 13.01.2015 for comments and additional information submitted by the firm to DHI on 13.03.2015 and decided to await comments. Case is deferred to 26.05.2015.				

66	Case No.:27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to them on 23.02.2015 and decided to issue a reminder to the firm. Case is deferred to 26.05.2015.				

67	Case No.:29/22/80-ALC2/2014	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00510/AM15/	RLA File :09/24/040/00357/AM15/	Lic.No/Date:0910061038 26.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the e-mail reply from the firm has already been received directly by MSME and decided to await comments. Case is deferred to 26.05.2015.				

68	Case No.:3/19/80-ALC2/2014	Party Name: ANUPAM INDUSTRIES LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00437/AM15/	RLA File :34/21/040/00291/AM15/	Lic.No/Date:3410040597 30.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 21.11.2014 for comments followed by reminders on 02.01.2015 and 20.03.2015 and decided to await comments. Case is deferred to 26.05.2015.				

69	Case No.:7/19/80-ALC2/2014	Party Name:BIRLA	Meet No/Date:1/80-	Status:
----	-----------------------------------	------------------	--------------------	----------------

	FURUKAWA FIBRE OPTICS LIMITED,	ALC2/2015 14.04.2015	Deferred
HQ File :01/80/050/00441/AM15/	RLA File :17/24/040/00084/AM15/	Lic.No/Date:1710005927 30.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to DOT on 21.11.2014 for comments followed by reminders on 02.01.2015 and 19.03.2015 and decided to await comments. Case is deferred to 26.05.2015.			

70	Case No.:25/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00459/AM15/	RLA File :56/24/040/00039/AM15/	Lic.No/Date:5610004433 30.09.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 30.03.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 26.05.2015.				

71	Case No.:30/19/80-ALC2/2014	Party Name: NANO THERAPEUTICS PVT LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00464/AM15/	RLA File :52/24/040/00037/AM15/	Lic.No/Date:5210041249 02.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the final reminder dated 20.03.2015 and decided to await reply from the firm for another 15 days. Case is deferred to 26.05.2015.				

72	Case No.:39/19/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00473/AM15/	RLA File :05/24/040/00301/AM15/	Lic.No/Date:0510391465 07.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has submitted requisite information to C&PC under intimation to DGFT on 27.03.2015 and decided to await comments from them. Case is deferred to 26.05.2015.				

73	Case No.:40/22/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00521/AM15/	RLA File :03/94/040/00631/AM15/	Lic.No/Date:0310789973 07.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 11.02.2015. NC decided to issue reminder to the firm to furnish reply. Case is deferred to 26.05.2015.				

74	Case No.:14/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA	Meet No/Date:1/80-ALC2/2015	Status: Deferred
----	------------------------------------	--	-----------------------------	---------------------

	PRIVATE LIMITED	14.04.2015	
HQ File :01/80/050/00448/AM15/	RLA File :04/24/040/00142/AM15/	Lic.No/Date:0410159542 08.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 21.11.2014 for comments followed by reminder on 20.03.2015 and decided to await comments. Case is deferred to 26.05.2015.			

	Case No.:15/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
75	HQ File :01/80/050/00449/AM15/	RLA File :04/24/040/00141/AM15/	Lic.No/Date:0410159541 08.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 21.11.2014 for comments followed by reminders on 02.01.2015 and 19.03.2015 and decided to await comments. Case is deferred to 26.05.2015.				

	Case No.:16/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
76	HQ File :01/80/050/00450/AM15/	RLA File :04/24/040/00146/AM15/	Lic.No/Date:0410159543 08.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 21.11.2014 for comments followed by reminders on 02.01.2015 and 19.03.2015 and decided to await comments. Case is deferred to 26.05.2015.				

	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
77	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 30.03.2015 and E-mail dated 30.03.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 26.05.2015.				

	Case No.:38/19/80-ALC2/2014	Party Name:MOBIS INDIA LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
78	HQ File :01/80/050/00472/AM15/	RLA File :04/24/040/00185/AM15/	Lic.No/Date:0410159548 09.10.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(194)/14-ME dated 31.03.2015 (copy to be sent to firm and RA).				
RA may take further action accordingly.				

79	Case No.:17/19/80-ALC2/2014	Party Name:IND-SPHINX	Meet No/Date:1/80-	Status:
----	------------------------------------	-----------------------	--------------------	----------------

	PRECISION LTD.,	ALC2/2015 14.04.2015	Deferred
HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments followed by reminder on 19.03.2015 and decided to await comments. Case is deferred to 26.05.2015.			

80	Case No.:8/22/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00489/AM15/	RLA File :03/95/040/00564/AM15/	Lic.No/Date:0310790197 13.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder sent to them on 30.03.2015 and decided to issue final reminder to firm to furnish reply. Case is deferred to 26.05.2015.				

81	Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorisation requesting that they may be granted waiver from submission of the requisite certificate. The Committee decided to forward these representations to Policy VI Section of the DGFT for their further comments in this matter. Case is deferred to 26.05.2015.				

82	Case No.:24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 25.03.2015 and decided to issue final reminder to firm to furnish reply.				

Case is deferred to 26.05.2015.

83	Case No.: 62/22/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00543/AM15/	RLA File :02/24/040/00188/AM13/	Lic.No/Date:0210205081 21.10.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply dated 24.03.2015 has been sent to DIPP on 07.04.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

84	Case No.: 54/22/80-ALC2/2014	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00535/AM15/	RLA File :09/24/040/00179/AM15/	Lic.No/Date:0910061138 27.10.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply dated 07.03.2015 has been sent to DIPP on 19.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

85	Case No.: 55/22/80-ALC2/2014	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00536/AM15/	RLA File :09/24/040/00177/AM15/	Lic.No/Date:0910061137 27.10.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply dated 07.03.2015 has been sent to DIPP on 19.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

86	Case No.: 22/22/80-ALC2/2014	Party Name: MOBIS INDIA LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00503/AM15/	RLA File :04/24/040/00204/AM15/	Lic.No/Date:0410159661 31.10.2014	
	Decision: The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(200)/14-ME dated 31.03.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

87	Case No.: 10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 and decided to await comments.			

Case is deferred to 26.05.2015.

88	Case No.: 42/22/80-ALC2/2014	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00523/AM15/	RLA File :05/23/040/00342/AM15/	Lic.No/Date:0510391879 07.11.2014	
	Decision: The Committee decided to ratify the norms based on the recommendation of MSME Note No. 30(235)/14-ME dated 19.03.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

89	Case No.: 11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 12.02.2015 and decided to await comments. Case is deferred to 26.05.2015.			

90	Case No.: 32/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue final reminder to firm to furnish reply. Case is deferred to 26.05.2015.			

91	Case No.: 2/25/80-ALC2/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00602/AM15/	RLA File :03/95/040/00643/AM15/	Lic.No/Date:0310790969 12.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 and decided to await comments. Case is deferred to 26.05.2015.			

92	Case No.: 33/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00514/AM15/	RLA File :05/24/040/00367/AM15/	Lic.No/Date:0510391973 13.11.2014	Defer Date:26.05.2015

Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue final reminder to firm to furnish reply.
Case is deferred to 26.05.2015.

93	Case No.:50/22/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00531/AM15/	RLA File :07/24/040/00277/AM15/	Lic.No/Date:0710106964 13.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 13.01.2015 followed by reminder dated 19.03.2015 and decided to await comments. Case is deferred to 26.05.2015.				

94	Case No.:7/22/80-ALC2/2014	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00488/AM15/	RLA File :05/24/040/00369/AM15/	Lic.No/Date:0510391990 14.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 30.03.2015 and E-mail dated 30.03.2015 and decided to issue final reminder to firm to furnish reply. Case is deferred to 26.05.2015.				

95	Case No.:35/22/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00516/AM15/	RLA File :05/23/040/00354/AM15/	Lic.No/Date:0510392009 14.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's reply dated 18.03.2015 has been sent to DHI on 25.03.2015 and decided to await comments. Case is deferred to 26.05.2015.				

96	Case No.:10/25/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00610/AM15/	RLA File :03/94/040/00763/AM15/	Lic.No/Date:0310791200 18.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that DIPP vide its Note No. 12/23/2015-TSW/119 dated 03.03.2015 have furnished the written comments. The Committee further noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations. Case is deferred to 26.05.2015.				

97	Case No.:64/22/80-ALC2/2014	Party Name: HUSCO HYDRAULICS PVT.LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310791228	Defer

:01/80/050/00545/AM15/	:03/94/040/00714/AM15/	19.11.2014	Date:26.05.2015
Decision: The Committee decided to issue reminder to the RA and firm to provide hard copy of the application. Case is deferred to 26.05.2015.			

98	Case No.: 37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 19.03.2015 followed by reminder dated 19.03.2015 and decided to await comments. Case is deferred to 26.05.2015.				

99	Case No.: 58/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00539/AM15/	RLA File :02/24/040/00170/AM15/	Lic.No/Date:0210205202 20.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is incomplete. Therefore, NC decided to remind the firm to submit complete and proper reply immediately. Case is deferred to 26.05.2015.				

100	Case No.: 59/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00540/AM15/	RLA File :02/24/040/00168/AM15/	Lic.No/Date:0210205201 20.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is incomplete. Therefore, NC decided to remind the firm to submit complete and proper reply immediately. Case is deferred to 26.05.2015.				

101	Case No.: 60/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00541/AM15/	RLA File :02/24/040/00169/AM15/	Lic.No/Date:0210205203 20.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is incomplete. Therefore, NC decided to remind the firm to submit complete and proper reply immediately. Case is deferred to 26.05.2015.				

102	Case No.: 61/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00542/AM15/	RLA File :02/24/040/00167/AM15/	Lic.No/Date:0210205200 20.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is incomplete. Therefore, NC decided to remind the firm to submit complete and proper reply immediately. Case is deferred to 26.05.2015.			

103	Case No.: 12/25/80-ALC2/2014	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00612/AM15/	RLA File :03/95/040/00679/AM15/	Lic.No/Date:0310791268 20.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 17.03.2015 and decided to await comments. Case is deferred to 26.05.2015.			

104	Case No.: 27/22/80-ALC2/2014	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00508/AM15/	RLA File :05/23/040/00364/AM15/	Lic.No/Date:0510392113 24.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that deficiency letter dated 09.02.2015 has been sent to the firm again on 20.03.2015 to furnish reply immediately. Case is deferred to 26.05.2015.			

105	Case No.: 28/22/80-ALC2/2014	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00509/AM15/	RLA File :05/23/040/00366/AM15/	Lic.No/Date:0510392114 24.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that deficiency letter dated 09.02.2015 has been sent to the firm again on 20.03.2015 to furnish reply immediately. Case is deferred to 26.05.2015.			

106	Case No.: 43/22/80-ALC2/2014	Party Name: ALPINE COILS LLP	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00524/AM15/	RLA File :04/24/040/00218/AM15/	Lic.No/Date:0410159777 24.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 20.03.2015 followed by E-mail dated 24.03.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 26.05.2015.			

107	Case No.:49/22/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00530/AM15/	RLA File :05/23/040/00367/AM15/	Lic.No/Date:0510392119 24.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 20.03.2015 followed by E-mail dated 24.03.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 26.05.2015.			

108	Case No.:20/25/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00620/AM15/	RLA File :03/95/040/00609/AM15/	Lic.No/Date:0310791356 24.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them on 20.03.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 26.05.2015.			

109	Case No.:15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply has been sent to C&PC on 30.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

110	Case No.:16/22/80-ALC2/2014	Party Name:VITROMED HEALTHCARE	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply has been sent to C&PC on 30.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

111	Case No.:17/22/80-ALC2/2014	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00498/AM15/	RLA File :05/24/040/00357/AM15/	Lic.No/Date:0510392131 25.11.2014	Defer Date:26.05.2015
	Decision: The Committee decided to send the firm's reply dated 27.02.2015 to DIPP for comments. Case is deferred to 26.05.2015.			

112	Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm's reply has been sent to C&PC on 30.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.				

113	Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 02.03.2015 seeking certain information and decided to issue a reminder to furnish reply immediately. Case is deferred to 26.05.2015.				

114	Case No.:26/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 13.02.2015 seeking certain information and decided to issue a reminder to furnish reply immediately. Case is deferred to 26.05.2015.				

115	Case No.:21/22/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00502/AM15/	RLA File :05/23/040/00359/AM15/	Lic.No/Date:0510392156 26.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue final reminder to the firm to furnish reply. Case is deferred to 26.05.2015.				

116	Case No.:31/22/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00512/AM15/	RLA File :05/23/040/00358/AM15/	Lic.No/Date:0510392155 26.11.2014	Defer Date:26.05.2015
Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue final reminder to the firm to furnish reply. Case is deferred to 26.05.2015.				

117	Case No.: 52/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00533/AM15/	RLA File :05/23/040/00371/AM15/	Lic.No/Date:0510392154 26.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply dated 18.03.2015 has been sent to DIPP on 25.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

118	Case No.: 15/25/80-ALC2/2014	Party Name:MARINE FRONTIERS PVT. LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00615/AM15/	RLA File :03/95/040/00696/AM15/	Lic.No/Date:0310791483 27.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 17.03.2015 and decided to await comments. Case is deferred to 26.05.2015.			

119	Case No.: 16/25/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 and decided to await comments. Case is deferred to 26.05.2015.			

120	Case No.: 18/25/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00618/AM15/	RLA File :03/95/040/00690/AM15/	Lic.No/Date:0310791521 28.11.2014	
	Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(67)/15-TSW (B) dated 15.04.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

121	Case No.: 57/22/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00538/AM15/	RLA File :05/23/040/00393/AM15/	Lic.No/Date:0510392240 02.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply has been received on 15.04.2015 and decided to send it to DHI for comments. Case is deferred to 26.05.2015.			

122	Case No.:3/25/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00603/AM15/	RLA File :03/95/040/00709/AM15/	Lic.No/Date:0310791613 02.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to DIPP deficiency letter sent by E-mail on 30.03.2015 which was also issued by hand on 31.03.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 26.05.2015.			

123	Case No.:45/22/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00526/AM15/	RLA File :04/24/040/00231/AM15/	Lic.No/Date:0410159838 04.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply dated 24.02.2015 has been sent to C&PC on 05.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

124	Case No.:1/22/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00482/AM15/	RLA File :04/24/040/00233/AM15/	Lic.No/Date:0410159847 05.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's reply dated 25.03.2015 has been sent to C&PC on 31.03.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

125	Case No.:1/25/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00601/AM15/	RLA File :03/95/040/00346/AM15/	Lic.No/Date:0310791732 05.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to DEIT on 27.02.2015 and decided to await comments. Case is deferred to 26.05.2015.			

126	Case No.:4/25/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00604/AM15/	RLA File :03/95/040/00750/AM15/	Lic.No/Date:0310791748 05.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter dated 17.03.2015 sent to them on 31.03.2015 and decided issue reminder to the firm to furnish reply. The case is deferred to 26.05.2015.			

127	Case No.:5/25/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00605/AM15/	RLA File :03/95/040/00742/AM15/	Lic.No/Date:0310791730 05.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter dated 17.03.2015 sent to them on 31.03.2015 and decided issue reminder to the firm to furnish reply. The case is deferred to 26.05.2015			

128	Case No.:6/25/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00606/AM15/	RLA File :03/95/040/00738/AM15/	Lic.No/Date:0310791731 05.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter dated 17.03.2015 sent to them on 31.03.2015 and decided issue reminder to the firm to furnish reply. The case is deferred to 26.05.2015			

129	Case No.:9/25/80-ALC2/2014	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00609/AM15/	RLA File :34/24/040/00223/AM15/	Lic.No/Date:3410040806 17.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 12.02.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

130	Case No.:13/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00613/AM15/	RLA File :34/24/040/00236/AM15/	Lic.No/Date:3410040816 18.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 12.02.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

131	Case No.:14/25/80-ALC2/2014	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2015 14.04.2015	Status: Deferred
	HQ File :01/80/050/00614/AM15/	RLA File :34/24/040/00235/AM15/	Lic.No/Date:3410040815 18.12.2014	Defer Date:26.05.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 12.02.2015 for comments and decided to await comments. Case is deferred to 26.05.2015.			

132	Case No.: 3/22/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00484/AM15/	RLA File :61/24/040/00055/AM15/	Lic.No/Date:6110001260 06.01.2015	
	Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(15)/2015-TSW (B) dated 11.03.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

133	Case No.: 4/22/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2015 14.04.2015	Status: Approved
	HQ File :01/80/050/00485/AM15/	RLA File :61/24/040/00057/AM15/	Lic.No/Date:6110001261 06.01.2015	
	Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(14)/2015-TSW (B) dated 11.03.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

Sl.No.01

Case No. A - 01	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00357/AM15/DES.I	Lic. No. & date
Meeting No.01/16		RA.F.No.31/83/039/00003/AM15	3110065131
Date: 14.04.2015		Ratification of norms under Para 4.24A(a) (iv) for annual requirement.	dt.09.12.2014

Decision: The Committee noted that the firm's request dated 02.12.2014 has been sent to DHI on 26.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015

Sl.No.02

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No.01/16		RA.F.No.05/24/040/00318/AM10	0510249707
Date: 14.04.2015		Revision of norms	dt.22.09.2009

Decision: The Committee noted that the firm has been requested vide letter dated 15.09.2014 and 02.01.2015 to submit the requisite certificate from the Directorate General of Hydrocarbons, which has not yet been received. The Committee decided to remind the firm to submit the requisite certificate.

Case is deferred to 26.05.2015.

S.No.03

Case No. A/R-49	M/s. Larsen &Toubro Ltd.,	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No.01/16		RA.F.No.03/95/040/00712/AM10	0310557677

Date: 14.04.2015	Mumbai	Amendment in quantities / addition of additional import items	dt.29.01.2010
------------------	--------	---	---------------

Decision: The Committee noted that the firm's reply dated 08.04.2015 has been sent to DIPP on 13.04.2015 for comments and also asked the firm to submit the requisite certificate from the Directorate General of Hydrocarbons, which has not yet been received.

Case is deferred to 26.05.2015.

S.No.04

Case No. A/R-35	M/s. Life Long	HQF.No.01/80/050/00482/AM09/DES.I	Lic. No. & date
Meeting No.01/16	India Ltd.,	RA.F.No.05/24/040/00099/AM09	0510222158
Date: 14.04.2015	Gurgaon	Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision: The Committee noted that the firm has not replied to the final reminder dated 20.03.2015 and decided to await reply from the firm for another 15 days.

Case is deferred to 26.05.2015.

S.No.05

Case No. A/R-60	M/s. Vem	HQF.No.01/80/050/00071/AM14/DES.I	Lic. No. & date
Meeting No.01/16	Technologies	RA.F.No.09/24/040/00484/AM13	0910054916
Date: 14.04.2015	Pvt. Ltd.,	Request for fixation of norms	dt.04.02.2013
	Hyderabad		

Decision: The Committee decided to ratify the norms based on the recommendation of MSME vide I.D. Note No. 30(58)/13-ME dated 16.04.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.06

Case No. A/R-93	M/s. Gas Tech	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.01/16	Engineering	RA.F.No.05/23/040/00447/AM13	0510345184
Date: 14.04.2015	(India) Pvt. Ltd.,	Request for revision of norms	dt.07.02.2013
	Faridabad		

Decision: The Committee noted the firm's reply dated 13.04.2015 has been received on 16.04.2015 and decided to send it to DIPP for comments.

S.No.07

Case No. A/R-94	M/s. Godrej & Boyce Mfg.	HQF.No.01/80/050/00818/AM10/DES.I	Lic. No. & date
-----------------	--------------------------	-----------------------------------	-----------------

Meeting No.01/16	Co. Ltd., Mumbai	RA.F.No.03/94/040/00738/AM07 RA.F.No.03/94/040/012188/AM08 RA.F.No.03/94/040/00189/AM09 RA.F.No.03/94/040/00717/AM09 RA.F.No.03/94/040/01010/AM10 RA.F.No.03/94/040/01334/AM08	(i) 0310403017 dt.10.09.2006 (ii) 0310465595 dt.19.03.2008 (iii) 0310472348 dt.29.05.2008 (iv) 0310492142 dt.27.10.2008 (v) 0310561529 dt.23.02.2010 (vi) 0310466996 dt.02.04.2008
Date: 14.04.2015		Request for revision/amendment of norms	

Decision: The Committee noted that the firm's reply dated 24.02.2015 has been sent to DIPP on 27.02.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015

S.No.08

Case No. A/R-106	M/s. Godrej & Boyce Mfg. Co.	HQF.No.01/80/050/00516/AM14/DE S.I	Lic. No. & date
Meeting No.01/16	Ltd., Mumbai	RA.F.No.03/94/040/00787/AM14	0310764594
Date: 14.04.2015		Request for change of Net Weight in ratification of norms for export item at sl. Nos. 4,5, 11 and 12 of norms	dt.06.01.2014

Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and decided to issue final reminder to the firm to furnish reply.

Case is deferred to 26.05.2015.

S.No.09

Case No. A/R-107	M/s. Pneumax Pneumatic India Pvt.	HQF.No.01/80/162/00228/AM15/DES.I	Lic. No. & date
Meeting No.01/16	Ltd.,	RA.F.No.05/24/00039/00001/AM15	0510387177
Date: 14.04.2015		Request for ratification of norms	dt.22.05.2014

Decision: The Committee noted that letter sent to Office of the Additional DGFT, CLA, New Delhi on 09.02.2015 for providing details of export and import items.

Case is deferred to 26.05.2015.

S.No.10

Case No. A/R-109	M/s. ISGEC Heavy Engineering	HQF.No.01/80/050/00166/AM15/DE S.I	Lic. No. & date
Meeting No.01/16	Ltd., Yamunanagar	RA.F.No.05/23/040/00002/AM15	0510384967
Date: 14.04.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the firm has requested to provide the copy of the deficiency letter dated 20.01.2015 and decided to send copy of the deficiency letter dated 20.01.2015 to the firm to furnish reply immediately.

Case is deferred to 26.05.2015.

S.No.11

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00165/AM15/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.05/23/040/00001/AM15	0510384966
Date: 14.04.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that the firm has requested to provide the copy of the deficiency letter dated 20.01.2015 and decided to send copy of the deficiency letter dated 20.01.2015 to the firm to furnish reply immediately.

Case is deferred to 26.05.2015.

S.No.12

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.03/95/040/00936/AM14	0310771124
Date: 14.04.2015		Request for revision of norms	dt.26.12.2013

Decision: The Committee noted that the firm's reply dated 23.03.2015 has been sent to C&PC on 07.04.2015 for comments.

Case is deferred to 26.05.2015.

S.No.13

Case No. A/R-115	M/s. Y-Tec India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00230/AM15/DES.I	Lic. No. & date
Meeting No.01/16		RA.F.No.05/24/040/00146/AM14	0510361186
Date: 14.04.2015		Request for fixation of norms	dt.30.07.2013

Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(66)/2013/TSW (B) dated 10.12.2014 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.14

Case No. A/R-132	M/s. Echaar Equipment's Pvt. Ltd., Thane	HQF.No.01/80/050/00542/AM12/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.03/94/040/01018/AM12	0310682257
Date: 14.04.2015		Request for revision of norms	dt.16.02.2012

Decision: The Committee noted that the firm has not replied to the reminder dated 20.03.2015 and E-mail dated 24.03.2015 and decided to issue final reminder to the firm to furnish reply.

Case is deferred to 26.05.2015

S.No.15

Case No. A/R-137	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/01664/AM09/DE S.I	Lic. No. & date
Meeting No.01/16	Mumbai	RA.F.No.03/95/040/00828/AM09	0310501993
Date: 14.04.2015		Request for revision/amendment of norms	dt.09.01.2009

Decision: The Committee noted that the firm's request dated 29.10.2014 has been sent to DHI on 07.01.2015 for comments.

Case is deferred to 26.05.2015

S.No.16

Case No. A/R-138	M/s. L&T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/050/00815/AM11/DE S.I	Lic. No. & date
Meeting No.01/16	Mumbai	RA.F.No.03/95/040/00824/AM11	0310610931
Date: 14.04.2015		Request for reduction in import and Export weights amendment of norms	dt.13.01.2011

Decision: The Committee noted that the firm's request has been sent to DHI on 16.01.2015 followed by reminder dated 19.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.17

Case No. A/R-139	M/s. L&T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/050/00059/AM12/DE S.I	Lic. No. & date
Meeting No.01/16	Mumbai	RA.F.No.03/95/040/00090/AM12	0310630441
Date: 14.04.2015		Request for reduction in import and Export weights amendment of norms	dt.10.05.2011

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide I.D. Note No. 3(43)/12/TSW (B) dated 05.03.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.18

Case No. A/R-159	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/162/01101/AM12/DE S.I	Lic. No. & date
Meeting No.01/16	Mumbai	RA.F.No.03/95/039/00006/AM11	0310595344
Date: 14.04.2015		Request for revision of norms	dt.06.10.2010

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide I.D. Note No. 3(57)/2011/TSW (B) dated 07.04.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.19

Case No. A/R-160	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00170/AM14/DE S.I	Lic. No. & date
Meeting No.01/16	Mumbai	RA.F.No.03/95/039/00190/AM14	0310738812
Date: 14.04.2015		Request for revision of norms	dt.24.06.2013

Decision: The Committee noted that the firm's request has been sent to DIPP on 09.02.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.20

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd.,	HQF.No.01/80/050/00009/AM15/DE S.I	Lic. No. & date
Meeting No.01/16	Pune	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 14.04.2015		Request for reason of norms	dt.26.02.2014

Decision: The Committee noted that the firm's request has been sent to C&PC on 27.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.21

Case No. A/R-02	M/s. Putzmeister Concrete Machines Pvt. Ltd.,	HQF.No.01/80/050/00078/AM15/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.17/24/040/00114/AM14	1710005698
Date: 14.04.2015		Request for fixation of norms	dt.18.02.2014

Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(64)/13-TSW (B) dated 09.01.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.22

Case No. A/R-03	M/s. Putzmeister Concrete Machines Pvt. Ltd.,	HQF.No.01/80/050/00077/AM15/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.17/24/040/00115/AM14	1710005699
Date: 14.04.2015		Request for fixation of norms	dt.18.02.2014

Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(64)/13-TSW (B) dated 09.01.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.23

Case No. A/R-04	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00934/AM11/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.05/24/040/00428/AM11	0510286557
Date: 14.04.2015		Request for revision of norms	dt.22.03.2011

Decision: The Committee noted that the firm's request has been sent to C&PC on 27.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.24

Case No. A/R-05	M/s. Micro-Tecdh C.N.C. Pvt. Ltd.,	HQF.No.01/80/050/00295/AM12/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.07/24/040/00215/AM12	0710082069
Date: 14.04.2015		Request for revision/amendment of norms	dt.06.09.2011

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide I.D. Note No. 3(81)/2012-TSW (B) dated 07.04.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.25

Case No. A/R-06	M/s. Micro-Tecdh C.N.C. Pvt. Ltd.,	HQF.No.01/80/050/00155/AM13/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.07/24/040/00009/AM13	0710087899
Date: 14.04.2015		Request for revision/amendment of norms	dt.26.04.2012

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide I.D. Note No. 3(81)/2012-TSW (B) dated 07.04.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.26

Case No. A/R-07	M/s. Micro-Tecdh C.N.C. Pvt. Ltd.,	HQF.No.01/80/050/00377/AM12/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.07/24/040/00237/AM12	0710082914
Date: 14.04.2015		Request for revision/amendment of norms	dt.29.09.2011

Decision: The Committee decided to modify the norms based on the recommendation of DHI vide I.D. Note No. 3(81)/2012-TSW (B) dated 07.04.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.27

Case No. A/R-08	M/s. Putzmeister Concrete Machines	HQF.No.01/80/050/00467/AM14/DE S.I	Lic. No. & date
Meeting No.01/16	Pvt. Ltd.,	RA.F.No.17/24/040/00069/AM14	1710005527
Date: 14.04.2015		Request for fixation of norms	dt.01.10.2013

Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(64)/13-TSW (B) dated 22.12.2014 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.28

Case No. A/R-09	M/s. Putzmeister Concrete Machines	HQF.No.01/80/050/00076/AM15/DE S.I	Lic. No. & date
Meeting No.01/16	Pvt. Ltd.,	RA.F.No.17/24/040/00116/AM14	1710005700
Date: 14.04.2015		Request for fixation of norms	dt.18.02.2014

Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. 3(64)/13-TSW (B) dated 09.01.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.29

Case No. A/R-10	M/s. Resham Roosen India Pvt. Ltd.,	HQF.No.01/80/050/00108/AM11/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.06/24/040/00051/AM10	0610017515
Date: 14.04.2015		Request for fixation of norms	dt.19.03.2010

Decision: The Committee noted that the firm's request dated 13.09.2014 & 10.02.2015 along with samples has been sent to DIPP on 31.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.30

Case No. A/R-11	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00788/AM11/DE S.I	Lic. No. & date
Meeting No.01/16		RA.F.No.05/24/040/00364/AM11	0510283239
Date: 14.04.2015		Request for revision of norms	dt.04.02.2011

Decision: The Committee noted that the firm's request has been sent to C&PC on 31.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.31

Case No. A/R-12	M/s. Ductmaster India Pvt. Ltd.,	HQF.No.01/80/050/00762/AM09/DE S.I	Lic. No. & date
Meeting No.01/16	Bangalore	RA.F.No.07/24/040/00190/AM09	0710058660
Date: 14.04.2015		Request for fixation of norms	dt.22.07.2008

Decision: The Committee noted that the firm's request has been sent to DIPP on 31.03.2015 along with samples for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.32

Case No. A/R-13	M/s. Vijay Tanks & Vessels (P) Ltd.,	HQF.No.01/80/050/00041/AM15/DE S.I	Lic. No. & date
Meeting No.01/16	Vadodara	RA.F.No.34/24/040/00286/AM14	3410039435
Date: 14.04.2015		Request for revision of norms	dt.06.03.2014

Decision: The Committee noted that the firm's request has been sent to DIPP on 31.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

S.No.33

Case No. C-05	M/s. British Engines India Pvt. Ltd., Bangalore	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No.01/16		Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 14.04.2015		

Decision: The Committee noted that the firm has sought time to furnish reply vide e-mail dated 25.03.2015 and decided grant time to submit reply.

Case is deferred to 26.05.2015.

S.No.34

Case No. C-01	M/s. Pesco Beam Environmental Solutions Pvt. Ltd.,	HQF.No.01/80/162/00311/AM14/DES.I
Meeting No.01/16		Request for modification / revision of norms for the export product "Used Oil refinery Machinery System" in respect of 100% EOU – reg.
Date: 14.04.2015		

Decision: The Committee noted that the firm's request dated 15.12.2014 and 02.03.2015 has been sent to DIPP on 27.03.2015 for comments and decided to await comments.

Case is deferred to 26.05.2015.

40
10
14/4/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(131)/2014-ME

Subject: AA no 0910057434 dated 30.08.2013 for M/s, Polmor steel Pvt Ltd.

The norms may be fixed as follows:-

- Net weight of per unit export product may be specified as 257 kg.
- S.no 1 of import product may be allowed for 991.49 kg after affecting 1/3rd recovery for scrap and inclusive of 7.5% wastage.
- S.no 2 of import product may be allowed for 130.46 kg after affecting 1/3rd recovery for scrap and inclusive of 7.5% wastage.
- S.no 3 of import product may be allowed for 62.64 kg after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 4 of import product may be allowed for 3093.14 kg after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 5 of import product may be allowed for 4060 kg after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 6 of import product may be allowed for 277.45 kg after affecting 1/3rd recovery for scrap and inclusive of 8.24% wastage.
- S.no 7 of import product may be allowed for 1207.54 kg after affecting 1/3rd recovery for scrap and inclusive of 7.56% wastage.
- S.no 8 of import product may be allowed for 2872.55 kg (870 m) after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 9 of import product may be allowed for 7930.89 kg (755 m) after affecting 1/3rd recovery for scrap and inclusive of 7% wastage.
- S.no 10 of import product may be allowed for 52.18 kg after affecting 1/3rd recovery for scrap and inclusive of 7.48% wastage.
- S.no 11 of import product may be allowed for 9.21 kg (5.75 m) after affecting 1/3rd recovery for scrap and inclusive of 9.16% wastage.
- S.no 12 of import product may be allowed for 165.02 kg (28.9 m) after affecting 1/3rd recovery for scrap and inclusive of 7.82% wastage.
- S.no 13 of import product may be allowed for 28.81 kg (2.92 m) after affecting 1/3rd recovery for scrap and inclusive of 5.02% wastage.
- S.no 14 of import product may be allowed for 37.19 kg (11.62 m) after affecting 1/3rd recovery for scrap and inclusive of 5.02% wastage.
- S.no 15 of import product may be allowed on net to net basis with NIL wastage and accountability clause.
- S.no 16 to 19 being a consumable may be allowed upto @ 5% of FOB value

This issue with the approval of Director (ME)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


16/4/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(131)/14-ME dated 16.04.15

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(153)/2014-ME

Subject: AA no 0410149958 dated 17.09.2013 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Import of Sno 1 may be allowed for 3740 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.
- Import of Sno 2 may be allowed for 2635 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.
- Import of Sno 3 may be allowed for 2125 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.
- Import of Sno 4 may be allowed for 8177 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.
- Import of Sno 5 may be allowed for 8206.5 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.

This issues with the approval of Director (ME)

(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(153)/14-ME dated 16.04.15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

भारत सरकार

01/81/162/336/Am-15

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

REMINDER

Sl. No. 16

3-3-15X

दिनांक 14-4-15

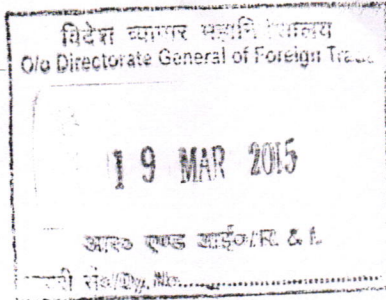
Date.....

16.3.2015

संख्या

No.....+7(25)/2014-IPHW

M/s. Alstom India Ltd.
63, Trichy Road,
Kannampalayam Po,
Coimbatore-641402



Sub:- Application for ratification of norms of Advance Licence No. 3210068243 dated 7.10.2013 for export of "Railway Traction and Signalling Equipments."

Sir,

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 26.9.2014 on the subject mentioned above requesting you to provide the following information to enable further processing of the case:-

- Details of export product
- Quantity of import product required for manufacturing one unit of export product for each export item separately.
- Wastage claimed in manufacturing process
- Justification of wastage claimed

2. You are also requested to clarify as to whether the export product is electrical/electronic product, most of the inputs are not related to electronic products.

3. As no information has so far been received, you are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully

(Asha Nangia)

Director

Tel:- 24301268

Copy to:-

Shri Priya Ranjan
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhavan, New Delhi-11

w.r.t DGFT UO No. 01/81/050/00339/AMI4/DES-I/846
dated 9.9.2014



राष्ट्रीय ई-गवर्नेंस योजना
National e-Governance Plan

Public services closer home

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

WC

43
S.No. 23
11/4-15

Department of Heavy Industry
Udyog Bhavan

No 3(38)/2014/TSW(B)

Date 30/3/2015

Ref. AA No.0310766034 L&T. Mumbai

EP: 6X660 MW Condenser, LP/HP heaters for RRVUNL Chhabra TPP.
Weight of 2741.13 MT to be incorporated in AA.

INPUTS .

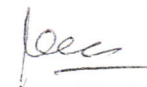
S.No.	Item	Total Quantity (including % net wastage after 1/3 rd recovery)
1	CS Plates 40mm thick 17and 120mm thick	75MT (52%) 183MT (18%)
2	AS Plate	23.9MT(8%)
4	SS welded Tubes	1.03 metre/per meter content in EP
5	SS Seamless Tubes	1.01 metre/per meter content in EP

Item 3- deleted as desired by the applicant

Item 6, 7 are on net to net basis with accountability under GN-4.

Item 8 to 11 as per 15(a) of SION C- 1647. Test Coupons within the limit under C-1647(MiscII) or as applied for, whichever is lower.

This issue with the approval of JS


(K.K.Tiwari)

Dy DGFT
DES-I

145


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

10/4/15
DES I

SN 34 44
14.4.2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388030 dt 03-06-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm's reply of dated 03-03-15 has been examined. Based on the information submitted, this Office recommends the following.

Export

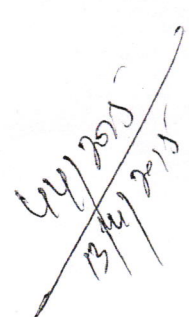
200 ton Mechanical press of weight 44.182 MT. The export weight includes the net weight of Slide + guide Assembly of 21.65 MT.

Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	19.87 MT including wastage of 5 %. (The firm has applied for 5% wastage in the application.).
2 to 12	components	Under GN-4 with accountability.

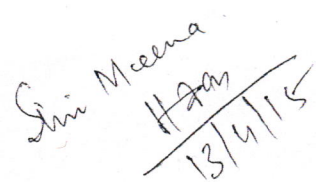
The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
06-04-15


DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(19)/14-TSW(B) 149 dated

10/04/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

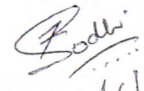
30(129)/2014-ME

Subject: Ratification of input output adhoc norms against the advance authorization no 0410158740 dated 18.06.2014 in respect of M/s Greatoo Molds India Pvt. Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 19122.5 kg after affecting 50% recovery for scrap and inclusive of 21.4% wastage.

This issues with the approval of Director (ME)


16/4/15
(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(129) 14-ME dated 16.04.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

51
14/4/15
46

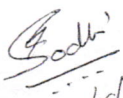
30(7)/15-ME

Subject: AA no 0510390630 dated 21.08.14 in respect of M/s KSS Abhishek Safety Systems P Ltd.

The norms may be fixed as follows:-

The import of Sno 1 to 7 may be recommended on Net to Net basis (Nil wastage) with accountability clause.

This issues with the approval of Director (ME) for taking view by NC.


14/4/15
(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(7)/15-ME dated 16.04.2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

we

Sl-no. 787
43-315x
474-415

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(194)/2014-ME

Subject: Adv. Authorization no 0410159548 dated 19.09.14 in respect of M/s Mobis India Ltd.

The norms can be fixed as follows:-

Sl.No	Item Description	Qty allowed
1	INFLATOR ASSY	45000
2	MOUNTING PLATE ASSY	45000
3	M5-LOCK NUT	180000
4	COVER ASSY	45000
5	RETAINER RING ASSY	45000
6	CUSHION ASSY	45000
7	BOLT-WASHER ASSY	315000
8	ANTI-ROTATION CLIP	180000
9	ANTI-ROTATION CLIP	90000
10	DUAL LOCK CLAMP	45000
11	PUSH RETAINER	315000
12	B PILLAR RAMP	45000
13	C PILLAR RAMP	45000
14	CUSHION ASSY(LH)	45000
15	CUSHION COVER ASSY_FRONT(LH)	45000
16	INFLATOR & BRACKET ASSY(LH)	45000
17	1-EAR.CLAMP(DIA29)	90000
18	INFLATOR ASSY(LE2-120B)	45000
19	INFLATOR BRACKET	45000
20	CUSHION COVER ASSY_REAR(LH)	45000
21	BOLT-WASHER ASSY	315000
22	ANTI-ROTATION CLIP	180000
23	ANTI-ROTATION CLIP	90000
24	DUAL LOCK CLAMP	45000
25	PUSH RETAINER	315000
26	B PILLAR RAMP	45000
27	C PILLAR RAMP	45000
28	INFLATOR & BRACKET ASSY(RH)	45000
29	1-EAR.CLAMP(DIA29)	90000
30	INFLATOR ASSY(LE2-120B)	45000
31	INFLATOR BRACKET	45000
32	CUSHION ASSY(RH)	45000
33	CUSHION COVER ASSY_FRONT(RH)	45000

11/2015
24/3/15

- 1 -

a

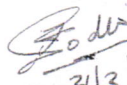
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

48

34	CUSHION COVER ASSY_REAR(RH)	45000
35	INFLATOR ASSY (HSI-200)	45000
36	WIRE HARNESS ASS'Y	45000
37	CUSHION PROTECTOR	45000
38	CUSHION ASSY_LH	45000
39	HOUSING COVER_LH	45000
40	INFLATOR ASSY (HSI-200)	45000
41	WIRE HARNESS ASS'Y	45000
42	CUSHION PROTECTOR	45000
43	CUSHION ASSY_RH	45000
44	HOUSING COVER_RH	45000
45	NUT-FLANGE	180000
46	INFLATOR ASSY	45000
47	HOUSING ASSY	45000
48	CUSHION PACK AND FOLD ASSY	45000

The above quantity has been recommended on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME) for taking view by NC.


31/3/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) UO note no 30(194)/ 14-ME dated 31.03.15/237



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

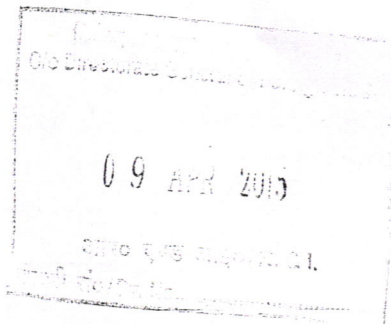


01/80/050/00443/AM-15 DES-1
BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5348/0510391611/CS

April 06, 2015

Shri Haradhan Das
Foreign Trade Development Officer
DES-1 Section,
Directorate General of Foreign Trade
Room No. 404, 4th Floor,
Udyog Bhawan,
NEW DELHI-110 011



DES-1

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510391611/-3/03/00 dated 16.10.2014 issued by the Office of Addl. DGFT, New Delhi, from File No. 05/23/040/00299/AM15

Reference: Your F. No. 01/80/050/00443/AM-15/DES-1

Reference your letter ref. No. 01/80/050/00443/AM-15/DES-1/1823 dated 21.11.2014 and our response vide letter of even number dated 5th Dec. 2014 confirming that the subject Advance Authorization obtained by us under Deemed Export Scheme against the Purchase Order No. 4010078245 dated 10.09.2014 received from ONGC Ltd., Mumbai, for supply of Floating Equipment.

We had also furnished the copy of DGHC's letter dated 03.12.2014 certifying that the goods to be supplied by us against above are required for "Petroleum Operations in PEL/ML Block of ONGC to enable the Norms Committee to ratify the ad-hoc norms as applied by us against above Advance Authorization. Copy of our letter dated 05.12.2014 along with copy of your Office receipt is enclosed for your ready reference, please.

However, kindly note that so far we have not received the Norms Committee's ratification of ad-hoc norms against above Authorization as requested by us.

Please check and let us know the status on ratification of ad-hoc norms for our further action.

We look forward to receive your response at the earliest,

Thanking you,

Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,

(H.S. WALIA)
GENERAL MANAGER

Encl.: as stated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Meena
13/4/15

Corporate Office :

Mohta Bldg., 4th Floor
4 Bhikaiji Cama Place
New Delhi 110 066
T : +91-11-26196442/43
F : +91-11-26196664
E : botil@vsnl.com

Works :

Bhora Kalan, Bilaspur - Pataudi Road
Off NH-8, MS-60
Dist : Gurgaon, Haryana - 122 413
T : +91-124-2866300 (30 Lines)
F : +91-124-2279382
E : botil@botilindia.com
W : www.botilindia.com



SPEC 5CT-0437
SPEC 6A-1442
SPEC 7-1-1044
SPEC 11D1-0008

SPEC 14A-0054
SPEC 14L-0040
SPEC 19GI-0012
SPEC 19G2-0015



पावती/Receipt
Office of Directorate General of Foreign Trade, New Delhi

आई ई कोड/IEC

मैमर्स

M/S

BOTIL OIL TOOLS INDIA P LTD
NEW DELHI

दिनांक/Receipt Date:

11.12.2014

विषय/Subject

NEW DLEHI pin :0
REG F NO. 01/80/50/443/AM15

आपका पत्र आवेदन/पत्र सं

Received your application /letter no

4959 dated :05.12.2014

जिसके साथ

संलग्नक लगे हुए हैं प्राप्त हुआ।

having

No. of enclosures attached.

इसे फाइल सं० आवंटित कर दी गई /The file No. allotted is

01/80/171/00391/AM15/
(key :764883)

दिनांक/disposal date

शुल्क का कुल ब्यौरा/Total Fee Details

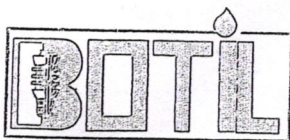
मोड/Mode	सं./Number	दिनांक/date	बैंक/Bank	मूल्य/Value
----------	------------	-------------	-----------	-------------

Vinod Kumar , Director General of Foreign Trade

कृपया इसके पीछे लिखी शर्तें देखें।

Please see the conditions overleaf

प्राप्त कर्ता लिपिक केहस्ताक्षर /Name and Signature of Receipt Clerk



BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5348/0510391611/CS

December 05, 2014

Shri S. Muthukumar
Foreign Trade Development Officer
DES-1 Section,
Directorate General of Foreign Trade
Room No. 404, 4th Floor,
Udyog Bhawan,
NEW DELHI-110 011

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510391611/-
3/03/00 dated 16.10.2014 issued by the Office of Addl. DGFT, New Delhi, from File
No. 05/23/040/00299/AM15

Reference: Your F. No. 01/80/050/00443/AM-15/DES-1

Reference your letter No. 01/80/050/00443/AM-15/DES-1/2246 dated 21.11.2014 requesting us to confirm whether the above Authorization obtained by us for physical exports or for Deemed Exports and to furnish certain information in case under Deemed Export.

We confirm that Advance Authorization obtained by us is under Deemed Export Scheme against a Purchase Order No. 4010078245 dated 10.09.2014 received from ONGC Ltd., Mumbai, , under International Competitive Bidding for their Petroleum Operations covered under eligible PEL/ML issued/renewed after 01.04.1999 to ONGC Ltd., which have been notified by the Deptt. of Economic Affairs, Ministry of Finance, vide Notification NO. 2(FT)/DEA/2000 dated 29.08.2000 amended vide Notification No. 1(FT)/DEA/2001 dated 23.05.2011 and Customs Notification No. 17/2001-Cus. dated 01.03.2011 as amended up-to-date and permits duty free imports but it procured domestically then qualify for Deemed Export benefits. The requested information against above are as under:

Name of Project Authority	:	Group General Manager - I/C-MM-Services Oil & Natural Gas Corporation Ltd., Mumbai Region/Offshore Services Sion-Bandra Link Road Mumbai - 400 017 (Tel. No. 022-24088301 / Fax No. 022-24089305)
Main contractor	:	ONGC Ltd. Projects
Sub-Contractor	:	N/A
Relevant Para of FTP	:	Chapter 8 (DEEMED EXPORT SCHEME)
PAC issued by ONGC Ltd	:	Dated 18.09.2014 (copy enclosed)
ONGC Ltd's P.O. & Date	:	4010078245 dated 10.09.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110 002

Contd on Page 2..

Corporate Office :	Works :
Mohita Bldg., 4th Floor	Bhora Kalan, Bilaspur - Pataudi Road
4 Bhikaiji Cama Place	Off NH-8, MS-60
New Delhi 110 066	Dist : Gurgaon, Haryana - 122 413
T : +91-11-26196442/43	T : +91-124-2866300 (30 Lines)
F : +91-11-26196664	F : +91-124-2279382
E : botil@vsnl.com	E : botil@botilindia.com
	W : www.botilindia.com

SPEC SCT-0437
SPEC SA-1442
SPEC T-1-1044
SPEC 11D1-0808

SPEC 14A-0054
SPEC 15L-0030
SPEC 15G1-0012
SPEC 15G2-0015



:: 2 ::

In connection with the above and as desired, enclosed please find copy of DGHC's letter ref. No. DGH/EC/ONGC/542/12/2014 dated 03.02.2014 addressed to ONGC Ltd, Mumbai, along with its enclosures certifying that the goods to be supplied by us are required for "Petroleum Operations in PEL/ML block of Oil & Natural Gas Corporation Ltd"

We hope the above information/documents will meet with your requirement to enable you to ratify the norms as applied by us.

We look forward to receive your response at the earliest.

Thanking you,

Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,

(H.S. WALIA)

GENERAL MANAGER



Encl.: as stated

wc

Sl. no. 86
dt 3-3-15
dt 14-4-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(200)/2014-ME

Subject: Adv. Authorization no 0410159661 dated 31.10.14 in respect of M/s Mobis India Ltd.

The norms can be fixed as follows:-

No	Sl.	Part Description	Qty allowed
1		NCD-10 RIPPING	40000
2		LABEL, MES MODEL, WHITE	40000
3		BRKT CONN WIRE, PF AUDIO	40000
4		LCD, MD F/L MONO TFT	40000
5		CAP-AL,1500UF 35V M 12.5x30 P	40000
6		TOP COVER	40000
7		ASSY MAIN CHASSIS, AC100C7GG	40000
8		BRKT MTG L, AC100C7GG	40000
9		CAP-AL,3300UF 35.00V M 16*25 P	40000
10		CASE,XM BRISTOL SHIELD ET	40000
11		BRKT MTG R, AC100C7GG	40000
12		CAP-AL-C,10UF 16V M 3052	120000
13		BKT,A-200LMBRKT-POWER IC EGF	40000
14		BRKT DECK REAR	40000
15		CAP-AL-C,100UF 10.00V V 6352	40000
16		BKT,A200LM 42P SECC	40000
17		CAP-AL-C,22UF 16.00V M 4052	200000
18		BAG-POLY(FOR SET)	40000
19		CAP-AL-C,220UF 16.00V M 6357	40000
20		LABEL,MICOM,TUNER OTP ART	40000
21		CAP-AL-C,220UF 35.00V M 8010	40000
22		LABEL,MICOM,TUNER OTP ART	40000
23		CAP-AL-C,330UF 6.3V M 8063	40000
24		GREASE,SILICON GREASE XS100	20000
25		CAP-AL-C,47U 16.00 M 5052 MVG	120000
26		CAP-CHIP,HIK,X,50V,2200PF,K	40000
27		CAP-AL-C,4.7UF 25.00V M 3052	200000
28		R-CHP,1/8W,100 OHM,J	40000
29		CAP-C-C,10PF 50V J COG 1608	80000
30		R-CHP,1/8W,1KOHM,J	40000

-1-

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

52

Sl.	Part Description	Qty allowed
31	CAP-C-C,10PF 50.00V J 1005	320000
32	R-CHP,10K 1/8W J 2012	120000
33	R-CHP,1/8W,100KOHM,J	40000
34	CAP-C-C,1000PF 50V K X7R 1608	800000
35	R-CHP,1/8W,1.5KOHM,J	80000
36	R-CHP,1/8W,180 OHM,J	160000
37	CAP-C-C,0.001UF 50V K X7R 2012	80000
38	R-CHP,1/8W,1.8K,J	40000
39	CAP-C-C,1000PF 50V J COG 1608	40000
40	R-CHP,1/8W,22 OHM,J	40000
41	CAP-C-C,0.01UF 50V K X7R 1608	240000
42	R-CHP,2.2K 1/8W J 2012	40000
43	R-CHP,1/8W,270 OHM,J	120000
44	R-CHP,1/8W,27KOHM,J	40000
45	CAP-C-C,0.1UF 50V K Z5V 2012	80000
46	R-CHP,1/8W,2.2 OHM-J	80000
47	CAP-C-C,0.1UF 50V K X7R 1608	1840000
48	R-CHP,1/8W,330 OHM	200000
49	R-CHP,1/8W,3.3K,J	40000
50	CAP-C-C,0.1UF 16V K X7R 1005	400000
51	R-CHP,1/8W,4.7K,J	80000
52	CAP-C-C,0.1UF 50V J X8R 2012	160000
53	CAP-C-C,0.1UF 50V J X8R 2012	240000
54	R-CHP,1/8W,560 OHM	40000
55	CAP-C-C,1UF 16V Z Z5V 2012	40000
56	R-CHP,1/8W,56K,J	40000
57	CAP-C-C,1UF 16.00V K X7R 1608	120000
58	R-CHP,1/8W,820 OHM,J,2012	40000
59	CAP-C-C,1UF 100.00V K X7R 3216	40000
60	RES-JUM,1/8W,0 OHM	760000
61	CAP-C-C,1UF 25.00V K X7R 1608	480000
62	RES-JUM,1/8W,0 OHM	80000
63	R-CHP,1/4W,100 OHM,J	40000
64	CAP-C-C,10UF 25.00V K X7R 3216	120000
65	R-CHP,1/4W,150 OHM,J	80000
66	CAP-CHP,GRM32NF51E106ZA01	240000
67	R-CHP,1/4W,22 OHM-J	40000
68	R-CHP,1/4W,33 OHM,J	120000
69	CAP-C-C,10UF 16.00V K X7R 3216	40000
70	CAP-C-C,1200PF 50V K X7R 1608	40000

53

Sl.	Part Description	Qty allowed
71	R-CHP, 1/4W, 0 OHM, JUMPER	40000
72	CAP-C-C, 1.2PF 50.00 B COG 1608	40000
73	CAP-C-C, 15PF 50V J COG 1608	40000
74	CAP-C-C, 16PF 50V J COG 1608	80000
75	CAP-C-C, 22PF 50V J COG 1608	120000
76	CAP-C-C, 220PF 50V K X7R 1608	80000
77	CAP-C-C, 0.022UF 50V K X7R 1608	240000
78	CAP-C-C, 0.22UF 10V K X7R 1608	120000
79	CAP-C-C, 2.2UF 25V Z Y5V 2012	400000
80	CAP-C-C, 2.2UF 50V K X7R 1608	80000
81	CAP-C-C, 22UF 16.00V K X5R 3225	120000
82	CAP-CHP, GRM32ER71C226KE15	40000
83	CAP-C, 22UF 25V K X7R X7P 3225	160000
84	CAP-C-C, 270PF 50V J COG 1608	80000
85	CAP-C-C, 0.27UF 16V K X7R 1608	160000
86	CAP-C-C, 3PF 50V D COG 1608	40000
87	CAP-C-C, 330PF 50V J COG 1608	40000
88	CAP-C-C, 3300PF 50V K X7R 1608	280000
89	CAP, 3.3P 50 K C1608COG1H3R3CT	40000
90	CAP-C-C, 39PF 50V J COG 1608	200000
91	CAP-C-C, 47PF 50.00V J COG 1608	40000
92	CAP-C-C, 470PF 50V J COG 1608	400000
93	CAP-C-C, 4700PF 50V K X7R 1608	40000
94	CAP-C-C, 0.047UF 50V K X7R 1608	40000
95	CAP-C-C, 0.47UF 16V K X7R 1608	40000
96	CAP-C-C, 4.7UF 10V K X7R 2012	40000
97	CAP-C-C, GRM21BR61C475K	40000
98	CAP-C-C, 4.7UF 16V K X7R 2012	40000
99	CAP-C-C, 4.7UF 25V K X7R 3216	40000
100	CAP-C-C, 560PF 50V K X7R 1608	80000
101	CAP-C-C, 68PF 50V J COG 1608	40000
102	CAP-C-C, 0.68UF 16V K X7R 2012	40000
103	CAP-C-C, 82PF 50V J COG 1608	120000
104	CAP-C-C, 820PF 50V J COG 1608	40000
105	CAP-C-C, 8200PF 50V K X7R 1608	320000
106	ARR-R-C, 100 0.0630 J C	680000
107	ARR-R-C, 22 0.0630 J C	40000
108	R-CHP, 0 0.0630W J 1005	320000
109	R-CHP, 0 0.0315W J 1608	2960000
110	R-CHP, 100 0.08W J 1608	1280000

54

Sl.	Part Description	Qty allowed
111	R-CHP,100 0.0630W J 1005	640000
112	R-CHP,1K 0.1W J 1608	800000
113	R-CHP,1K 0.1W F 1608	80000
114	R-CHP,1K 0.6300W J 1005	1440000
115	R-CHP,10K 0.08W J 1608	1040000
116	R-CHP,10K 0.1W F 1608	80000
117	R-CHP,10K 0.0630W J 1005	240000
118	R-CHP,100K 0.08W J 1608	200000
119	R-CHP,1M 0.08W J 1608	40000
120	R-CHP,10 0.08W J 1608	40000
121	R-CHP,10 0.0630W J 1005	80000
122	R-CHP,12K 0.08W J 1608	40000
123	R-CHP,12 0.08W J 1608	320000
124	R-CHP,1.5K 0.08W J 1608	160000
125	R-CHP,15K 0.08W J 1608	80000
126	R-CHP,15K 0.0630W F 1608	80000
127	R-CHP,150K 0.0800W D 1608	40000
128	R-CHP,180 0.08W J 1608	240000
129	R-CHP,20K 0.08W J 1608	40000
130	R-CHP,2.2K 0.08W J 1608	520000
131	R-CHP,2.2K 0.1000W F 1608	40000
132	R-CHP,22K 0.08W J 1608	320000
133	R-CHP,22K 0.1W F 1608	40000
134	R-CHP,220K 0.08W J 1608	80000
135	R-CHP,2.2 0.08W J 1608	120000
136	R-CHP,22 0.08W J 1608	40000
137	R-CHP,27K 0.0630W F 1608	40000
138	R-CHP,30K 0.1000W J 1608	40000
139	R-CHP,330 0.08W J 1608	160000
140	R-CHP,330 0.0630W J 1005	280000
141	R-CHP,3.3K 0.08W J 1608	80000
142	R-CHP,3.3K 0.0630W F 1608	120000
143	R-CHP,33 0.0630W J 1005	160000
144	R-CHP,3.9K 0.08W J 1608	40000
145	R-CHP,39 KOHM F MCR03,0603	120000
146	R-CHP,4.3K 0.0800W F 1608	40000
147	R-CHP,4.7K 0.08W J 1608	960000
148	R-CHP,472 F 1/10W,APN 1608	160000
149	R-CHP,47K 0.1W J 1608	720000
150	R-CHP,47K 0.1W F 1608	40000

-4-

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

55

Sl.	Part Description	Qty allowed
151	R-CHP,470K 0.08W J 1608	80000
152	R-CHP,4.7 0.08W J 1608	80000
153	R-CHP,47 0.08W J 1608	160000
154	R-CHP,510 0.08W J 1608	80000
155	R-CHP,5.1 0.08W J 1608	80000
156	R-CHP,56K 0.1000W F 1608	40000
157	R-CHP,560K 0.08W J 1608	40000
158	R-CHP,5.6 0.08W J 1608	40000
159	R-CHP,680 0.08W J 1608	120000
160	R-CHP,75K 0.1W F 2012	40000
161	TUNR,HLDT-V3 SINGLE LOW-IF TUNER	40000
162	MODULE,RBFA-CFXXX (2.8R)	40000
163	PCB-D,IB FRONT F4 2	40000
164	PCB-M,GEN3_A TYPE MAIN_DAB F4 4	40000
165	DI-S/W-CHIP,1SS355	240000
166	DI-S/W-CHIP,KDS226,SMD	40000
167	D-S/W,MMDL914T1 SOD-323	80000
168	D-S/W,MMDL914T1 SOD-323	40000
169	DI-ZN,UDZS6.2B SMD	40000
170	DI-ZN,UDZS7.5B SMD	80000
171	DI-ZN,Z5W27V SMD	40000
172	DI-ZN,UDZS16B SMD	40000
173	D-ZN,BZX84-B18+215 LEAD	40000
174	DI-REC,1SR154-400 SMD	40000
175	DI-SCHOT,SMAB34 SMD	40000
176	DI-SCHOT,SS10PH10 SMD	40000
177	TR-GEN,KTC3875 SMD	280000
178	TR-GEN,KTC3875 SMD	120000
179	TR-GEN,KTD1003 SMD	40000
180	TR-GEN,2SA1797 SMD	40000
181	TR-GEN,2SA1037AK SMD	80000
182	TRANSISTOR,KRC419-RTK	40000
183	TR-ARR,KRX103U SMD	160000
184	FET,PHK04P02T SMD	40000
185	FET,IRF7907PBF SMD	120000
186	TR-BUILT,KRC106S SMD	40000
187	TR-BUILT,DTC323TU SMD	40000
188	IC-LIN,BA08SFP	40000
189	IC-LIN,BA50DD0WHFP SOT	40000
190	IC-DIGI,S-80941CN,MC SOT23	40000

56

Sl.	Part Description	Qty allowed
191	IC-DIGI,S-80930CN,MC SOT23	80000
192	IC-MEMO,IS42S16160D-7TLI TSOP2	40000
193	IC-MEMO,MX29LV640ETTI_70G TSOP	40000
194	IC-MEMO,MT29F16G08ABABA-WP TSOP	40000
195	IC-MEMO,FM25V01-GTR SOI	40000
196	IC-INT,AK5701KN QFN	40000
197	IC,MFI341S2313-CLASS4,2.0B WTR,IPHONE/IP	40000
198	IC-INT,MAX4618EUE+ TSSOP	40000
199	IC-DSP,SAF7741HV LQFP N1B	40000
200	IC-PWR,TB2926AHQ ZIP	40000
201	IC-PWR,MAX15026BETD+ DFN	40000
202	IC_REG,MAX15023ETG+ TQFP	40000
203	IC-REG,BD3570FP-E TO25	40000
204	IC-REG,S-1206B1D-U3001 SOT89	40000
205	IC_CPU,TCC8002 PBGA	40000
206	LED,LFMBL-YF33	1040000
207	VR-RTY,EC11E15244J4 1 10MW	80000
208	ARRESTOR,BSPM201LM 1P 200	40000
209	INDUCT-FIX,BLM41PG102SN1 O SMD 1000M	40000
210	INDUCT-FIX,LK2125-2R2 K SMD 2.2U	40000
211	INDUCT-FIX,LK2125 1R0K K SMD 1U	40000
212	INDUCT-FIX,KK080922-01 X RD 100U	40000
213	L-F,LQG18HH2N7S00D S SMD 0.0027UH	40000
214	L-A,SMTDRH104R-100N N SMD 10UH	40000
215	L-A,SMTDRH104R-8R2N N SMD 8.2UH	40000
216	L-A,SMTDRH104R-6R8N N SMD 6.8UH	40000
217	FLT-EMI,BLM21AG102SH1 X SMD 102	320000
218	FLT-EMI,BLM31PG121SH1L	120000
219	FLT-CER,NFM21PC105B1C3D	120000
220	FLT-CER,PESD0603-240	320000
221	FLT-EMI,BLM21PG331SH1D	40000
222	FLT-EMI,ACM2012-900-2P-T	40000
223	VIB-QUARTZ,CX-49G 41.6M 20PPM 2 10PF	40000
224	X-TAL,CX49GFNB_12MHZ 50 2 12	40000
225	TCXO,RV3029C2 32.768K +-20PPM	40000
226	BD-FER,BLM18BB470SH1D	80000
227	BD-FER,BLM15BB121SN1	120000
228	BD-FER,BLM18BB471SN1	520000
229	ANT-DIP,ALA931C5	40000



- 6 -

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

57

Sl.	Part Description	Qty allowed
230	MISCELLANEOUS,F101 SMD FINGER	240000
231	S/W-ETC,MINISMDC020F 30 200M 2	40000
232	S/W-TACT,SKPMDEE010 16V 50MA 2	720000
233	CN,M,12505WS-09 9	80000
234	CN,M,MG644408 42P 42	40000
235	CN,F,08-6224-020-001-800 20	40000
236	CN,F,12505WS-06 6	40000
237	CN,F,1256-10K3 10	40000
238	CN,F,JAS-020	40000
239	CN-F,TKC-W10P-C1 10	40000
240	CN-FFC,TF08-40S-0.5SH 40	80000
241	CN-FFC,SD-104178-001 14	40000
242	CBL-FLT,UJU-FNA 010 014 S 003(14P/170MM)	40000
243	CBL-FLT,48MM WH	40000
244	CBL-FLT,120MM WH UK-DR-F1003-R0	40000
245	SCR-MC,BIN MC 2.6*5	160000
246	SCR-MC,BIN MC 2X8 CR3	680000
247	SCR-MC,BIN MC 4X6 CR3	80000
248	SCREW,MC BIN 3*6 CR3 MSZP	600000
249	SCREW,MC BIN,3*12 CR3,MSZP	80000
250	SCREW-MC,FLT,4*6 CR3,MSZP	240000
251	SCR-TT, MC 2.6X5	160000
252	HEAT SINK(GEN3.0_AUDIO)	40000
253	SHEET WINDOW	40000
254	SCREW, MC, WAS, BIN, 3*6 CR3 MSZP	240000

The above quantity has been recommended on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME) for taking view by NC.


31/3/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) UO note no 30(200)/ 2014-ME dated 31.03.15 /236

- 7 -


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

Sl. No. 8858
3-38X
14/4-15 ✓

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

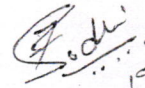
30(235)/14-ME

Subject: AA no 0510391879 dtd 07.11.14 in respect of M/s Chemico Synthetics Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 627.3 MT of Antimony concentrate inclusive of 7% wastage of antimony metal.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

999/2014
24/3/2015

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(235)/14-ME dated 19.03.15

Shri Meena
Htm
24/3/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 120
dt. 14/4/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

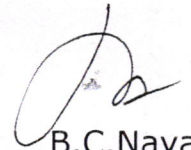
Subject: Application of M/S L&T Ltd for ratification of norms of AA no-0310791521 dt 28-11-15⁴

DES-I, DGFT may kindly refer to the above mentioned AA of M/S L&T Ltd. Based on the information submitted this Office recommends the following.

Item no 1 to 3- net to net with accountability.(GN-4)

Item no 4 to 6- As per SION C-1647

The above issues with the approval of IA(KKT).



B.C.Nayak

Development Officer

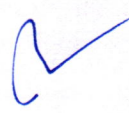
15-04-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(67)/15-TSW(B) dated

159

Received comments personally
from DH on 16/4/15 at 4-30 PM.
11/2/15
16/4/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

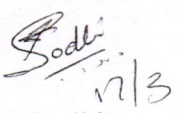
S.M. 128
01.03.03
14.4.15
30(230)/14-ME

Subject: Advance authorisation no 0310791748 dated 05.12.14 in respect of M/s Undercarriage and tractor parts pvt Ltd

The following information is required:-

- Weight of per unit export product.
- Blank size of the import product.
- Detailed technical drawing of with dimension of each export product.
- Weight of raw material and wt of different parts manufactured from imported bar separately for each part to calculate wastage.
- Import item quantity per unit of export item.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
Asst Dir (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(230) 2014-ME dated 17.03.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Saini
H.A.
20/3/15

991/2014
20/3/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

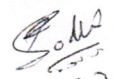
SNO 19761
21.3.15
21.4.15
30(232)/14-ME

Subject: AA no 0310791730 dated 05.12.14 in respect of M/s Undercarriage and tractor parts pvt Ltd

The following information is required:-

- Weight of per unit export product.
- Blank size of the import product at Sno 8.
- Detailed technical drawing of with dimension of each export product.
- Weight of raw material and wt of different parts manufactured from imported bar separately for each part to calculate wastage.
- Import item quantity per unit of export item.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
Asst Dir (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(232) 2014-ME dated 17.03.15

Shri Saini
Haa
20/3/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

Sno 128
31.14.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(231)/14-ME

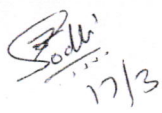
Subject: AA no 0310791731 dated 05.12.14 in respect of M/s Undercarriage and tractor parts pvt Ltd

The following information is required:-

- Weight of per unit export product.
- Blank size of the import product at Sno 8.
- Detailed technical drawing of with dimension of each export product.
- Weight of raw material and wt of different parts manufactured from imported bar separately for each part to calculate wastage.
- Import item quantity per unit of export item.

This issue with the approval of Director for taking a view by NC.

98/27/2015
20/3/2015


(KS Sodhi)
Asst Dir (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(231) 2014-ME dated 17.03.15

2

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Saini
Haran
20/3/15

Department of Heavy Industry
Udyog Bhawan

File No-3/15/2015/TSW(B)
Dated- 11/3/2015

Subject: BHEL, Haridwar Ratification of AA NO. 6110001260 dt. 06.01.2015.
Export Product: 2 X 500 MW Steam Turbine, Generator Condenser for Neyveli TPP.

Inputs:

Sl No	Item	Total Quantity in MT (including % wastage)
175	C R Brass Sheet	0.6 (2%)
190	A S Pipes/Tubes	7(2%)

Item No 176 to 196 are repeat of AA No 6110000900 (except Sl no 190)
Item no 133 to 174 insulating materials (limited to 2% of the FOB value of generator)
Item no 197 to 202 are spares as per policy
Remaining items are with nil wastage under GN-4.
Item no 195 and 112 are deleted being tools.
This issues with the approval of JS(RKS)

Dy. DGFT
DES-I
DGFT. Udyog Bhawan

(K.K. Tiwari)
Industrial Advisor

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W C

Sl. No. 133
dt 3-3-15
dt 14-4-15

Department of Heavy Industry
Udyog Bhawan

File No-3/14/2015/TSW(B)

Dated- 11/3/2015

Subject: **BHEL, Haridwar Ratification of AA NO. 6110001261 dt. 06.01.2015.**

Export Product: 1 X 210 MW Renovation and modernisation of TG package Koradi Thermal Power Project (IBRD Loan Para 8.2d of FTP)

Inputs:

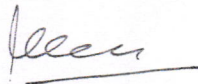
Sl No	Item	Total Quantity in MT (including % wastage)
64	Cold Rolled Brass Sheet	1.4 (2%)
65	Slot Wedge Profile	5 (2%)
66	Silver Bearing Copper Strip	5.5 (1%)
67	Damper Wedge	2.5 (2%)
79	Brazing Flux	0.02Kg

Item Nos 68 to 78 are insulating materials. @2% of FOB value

Item 54 is spare, as per policy.

Total 79 items Remaining items be allowed under GN-4

This issues with the approval of JS(RKS)


(K.K. Tiwari)

Industrial Advisor

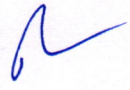
Dy. DGFT

DES-I

DGFT. Udyog Bhawan

121

Shri Meena
Has
13/3/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

S.No. 05 (offline)
14/4/15

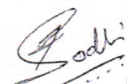
30(58)/13-ME

Subject: AA no 0910054916 dated 04.2.2013 for M/s Vem Technologies Pvt Ltd.

Reply received from unit is placed at PUC. The norms may be fixed as follows:-

- Net per unit weight of servo unit and fins locker unit may be mentioned as 8.2kg and 3.1 kg respectively.
- S.no 1 of import product may be allowed for 1713.45 kg after affecting 15% recovery for scrap and inclusive of 275% wastage.
- S.no 2 of import product may be allowed for 3215.46 kg after affecting 15% recovery for scrap and inclusive of 352% wastage.
- S.no 3 of import product may be allowed for 28.43 kg after affecting 15% recovery for scrap and inclusive of 56.6% wastage.
- S.no 4 of import product may be allowed for 3047.5 kg after affecting 5% recovery for scrap and inclusive of 411% wastage.
- S.no 5 of import product may be allowed for 77.5 kg inclusive of 491% wastage.
- S.no 6 of import product may be allowed for 8.77 kg inclusive of 687% wastage.
- S.no 7 of import product may be allowed for 9.5 kg after affecting 15% recovery for scrap and inclusive of 264% wastage.
- S.no 8 may be allowed for 275 nos on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME)


16/4/15
(K.S.Sodhi)
AD (ME)

Shri H. Das ,FTDO, DGFT Udhyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(58)/13-ME dated 16.04.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S. No. 13
Case No. 12-115
14.4.15
66

Subject : Application of M/s Y-Tech Ltd. for ratification of norm of AA No. 0510361186 dated 30.07.2013.

Enclosed please find copy of comments already sent to O/o DGFT vide this office UO of even no. dated 10.12.2014 in respect of subject authorization.

(Gajraj Singh)

Sr. Development Officer

Encloser: As above.

FTDO, DES-I, DGFT

DHI UO No 3(66)/2013/TSW(B)/ 130 dated 23.03.2015.

10/12/2014
3/13/2015

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

7011

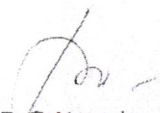
67

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Y-Tec Ltd for ratification of norms of licence AA no- 0510361186 dt 30-07-13 .

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Y-Tec. I am directed to state that taking clue from AA no- 0510361184 dt 30-07-13, this Office recommends import under GN-4 with accountability clause & NIL wastage on weight and number terms.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
10-12-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(66)/13-TSW(B) dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

697
S.No. 117
Case No AIR-139
3-3-15X
14-4-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T- MHI boiler for ratification of norms of AA no - 0310630441 dt 15-05-11

DES-I, DGFT may kindly refer to the above mentioned licence of M/S L&T- MHI boiler. I am directed to state that the comments of this office is as under.

Export product- Steam Generator 2X700 MW Nabha power, Rajpura, net weight 5596.67 MT

Input

Sl. No.	Items	Reduced Qty (including % wastage)MT
1	Pipes seamless (Carbon Steel)	464 (4%)
2	Pipes seamless (Alloy Steel)	912 (4%)
3	Seamless Steel tubes (Carbon Steel)	1316 (3.5%)
4	Seamless Steel tubes (Alloy Steel)	2060 (4%)
5	Stainless Steel Seamless tubes	266 (4%)
6	Membrane fins	136 (5%)
7	Alloy Steel Plates	105 (5%)
8	Stainless steel Plates	246 (5%)
9	CS Plate	26.5 (5%)
13	Orifice tube	2. (2%)
14	Tube for Thermocouple	0.97 (3%)
15	Rehater/super heater tubes (Dissimilar transition pieces)	12 (2%)
16	Supporting Tube	41.58 (2%)
17 to 21	Welding wire/electrodes	27
22	Welding flux	17

Item no 10 to be deleted as per the request of the firm.
Item no 11 & 12 on net to net basis Under GN-4.
The above issues with the approval of JS(RKS)

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

B.C.Nayak
Development Officer
05-03-15

DGFT (, FTDO, DES-I)

Deptt. of HI, UO No 3(43)/12-TSW(B) 11 dated

Sen. 18
14/4/2015

70

Department of HI
Udyog Bhavan, New Delhi
File No3(57)/2011 TSW (B)

Date: 7/4/2015

Sub: Ratification of AA No- 0310595344, Dt.6.10.2006 M/s. L&T

Ref: DGFT ID 01/80/162/01101/AM12-DES-1,dt 20/2/2015

Export Product: Topside Equipments, piping spools ,skids –weight has been increased to 1161MT (from 949MT).

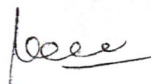
Inputs

S.no	Item	recommendations
27,125	Consumables	As per MiscII items under SION C-1647 or as applied for whichever is lower
61	Welding rods/flux	As per S.No15 of SION C-1647
126	Accessories of control panel	GN-4 NIL wastage with accountability clause

Rest of the recommendations remain unchanged.

This has the approval of JS(RKS)

150


(K.K.Tiwari)
Industrial Adviser

10/64/15

Dy DGFT
DES-I

57/2015
13/4/2015

Shri BS
Hagan
13/4/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Serial 21-71
dt 14/4/2015
Calcutta. AIR-02

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for
ratification of norms of licence no 1710005698 dtd 18-02-14

DES-I, DGFT may kindly refer to the above mentioned Advance
Authorisation of M/S Putzmeister concrete machines . The
firm's reply of 16-12-14 has been examined. Based on the
reply this Office recommends the following.

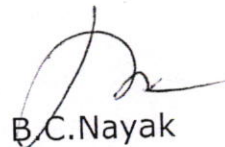
Export

Concrete Pumps-45 Numbers. The weight of each pump is
1740 kg may be incorporated in the Advance Authorisation.

Import

There are 7 items. The weight of import items as given by the
firm at Annex A to be annexed in the Advance Authorisation.
The firm has stated that these are components. This Office
recommends import of all items under GN-4 with
accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
09-01-15

Mr Parveen Sharma, Deputy DGFT, (NC-I, DES- I)
Deptt. of HI, UO No 3(64)/13-TSW(B) 13 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Seno. 22
14/4/2015
Case No. HR-03 72

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for ratification of norms of licence no 1710005699 dtd 18-02-14

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S Putzmeister concrete machines . The firm's reply of 16-12-14 has been examined. Based on the reply this Office recommends the following.

Export

Concrete Pumps-10 Numbers.

Import

1. There are 66 items. The unit of import item 41 (tube) may be amended to meters as informed by the firm.
2. The dimensions of item no 36 is 387X300X25 may be incorporated in the Advance Authorisation.
3. The firm has stated that these are components. This Office recommends import of all items under GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
09-01-15

Mr Parveen Sharma, Deputy DGFT, (NC-I, DES- I)
Deptt. of HI, UO No 3(64)/13-TSW(B) dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 24
dt. 14/4/15

Department of HI

Udyog Bhavan, New Delhi

File No3(81)/2012 TSW (B)

Date: 7/4/2015

Sub: AANo.0710082914,0710087899,0710082069 M/s Microtech CNC Chennai

Export Product: Main frame Tip /root.

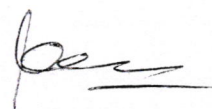
The applicant have represented against the earlier 2% wastage recommended on all hollow sections to NC, along with detailed calculations and fabrication diagram for the three sections of square pipes . The calculations have been checked and after considering 1/3 recovery on end bits and 1/3 rd on cross cuttings, following is recommended.

Inputs:

S.N. in AA				
0710087899	0710082914	710082069	Item	Quantity recommended
1	1	1	150x150x11.5mm Square Pipe	1.09 meter/meter content EP
2	2	3	120x120x7.5mm Square Pipe	1.21meter/meter content in EP
16	16	2	140X140X9.5mm Square Pipe	1.05 meter/meter content EP

For other inputs –no change.
This issues with the approval of JS

(158)



(K.K.Tiwari)
Industrial Adviser

DyDGFT
DES-I

Comments received personally
from DHI on 16/4/15 at 4-30 PM.
Hra
16/4/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 25
dt. 14/4/15

Department of HI
Udyog Bhavan, New Delhi
File No3(81)/2012 TSW (B)

Date: 7/4/2015

Sub: AANo.0710082914,0710087899,0710082069 M/s Microtech CNC Chennai

Export Product: Main frame Tip /root.

The applicant have represented against the earlier 2% wastage recommended on all hollow sections to NC, along with detailed calculations and fabrication diagram for the three sections of square pipes . The calculations have been checked and after considering 1/3 recovery on end bits and 1/3 rd on cross cuttings, following is recommended.

Inputs:

S.N. in AA				
0710087899	0710082914	710082069	Item	Quantity recommended
1	1	1	150x150x11.5mm Square Pipe	1.09 meter/meter content EP
2	2	3	120x120x7.5mm Square Pipe	1.21meter/meter content in EP
16	16	2	140X140X9.5mm Square Pipe	1.05 meter/meter content EP

For other inputs -no change.
This issues with the approval of JS

158

(K.K.Tiwari)
Industrial Adviser

DyDGFT
DES-I

Comments received personally
from DIT on 16/4/15 at 4-30 PM.
Htan
16/4/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 26
dt. 14/4/15

Department of HI
Udyog Bhavan, New Delhi
File No3(81)/2012 TSW (B)

Date: 7/4/2015

Sub: AANo.0710082914,0710087899,0710082069 M/s Microtech CNC Chennai

Export Product: Main frame Tip /root.

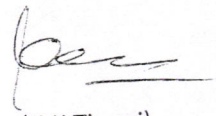
The applicant have represented against the earlier 2% wastage recommended on all hollow sections to NC, along with detailed calculations and fabrication diagram for the three sections of square pipes . The calculations have been checked and after considering 1/3 recovery on end bits and 1/3 rd on cross cuttings, following is recommended.

Inputs:

S.N. in AA			Item	Quantity recommended
0710087899	0710082914	710082069		
1	1	1	150x150x11.5mm Square Pipe	1.09 meter/meter content EP
2	2	3	120x120x7.5mm Square Pipe	1.21meter/meter content in EP
16	16	2	140X140X9.5mm Square Pipe	1.05 meter/meter content EP

For other inputs -no change.
This issues with the approval of JS

(158)


(K.K.Tiwari)
Industrial Adviser

DyDGFT
DES-I

Comments received personally
from DIT on 16/4/15 at 4-30 PM.
Haran
16/4/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Formo. 22
dt 14/12/2015
Calero. AIR-08

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for ratification of norms of licence no 1710005527 dtd 01-10-2013

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Putzmeister concrete machines. The firm's reply of dated 08-12-14 has been examined. Based on the reply, this Office recommends the following.

Export

Concrete Pumps-25 Numbers.

Import

There are 69 items. The unit of import item 57 & 58 (Hose Pipe) may be amended to meters as informed by the firm. The description of import with technical name as given by the firm to annexed with the AA. This Office recommends import of all items under GN-4 with accountability.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
22-12-14

DGFT (, FTDO, NC-I, DES- I)

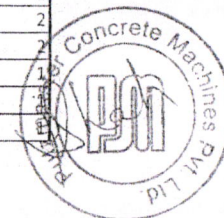
Deptt. of HI, UO No 3(64)/13-TSW(B) 263 dated



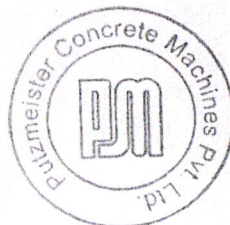
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

NO	Item Description	Item Technical/ Characteristics	ITC (HS) Code	Complete Technical name with Specification of import items	Use of the Import Items	Total Qty	Required for 1 unit
1	PIPE SUPPORT DN125 5 5	277100005	84139190	PIPE SUPPORT	ASSEMBLY OF DELIVERY LINE	50	2
2	CLAMP SET DN125 5 5 TOP AND BOTTOM	276213003	84139190	CLAMP SET TOP AND BOTTOM	ASSEMBLY OF DELIVERY LINE	50	2
3	PIPE SUPPORT CPL SINGLE 5 5	402100	84139190	PIPE SUPPORT	ASSEMBLY OF DELIVERY LINE	125	5
4	PIPE HOLDER REST 5 5Z	402500	84139190	PIPE HOLDER REST BRACKET	ASSEMBLY OF DELIVERY LINE	150	6
5	TIP HOSE BRACKET CPL DN125 R95 GEN 3	512688	84139190	TIP HOSE BRACKET ASSEMBLY	FABRICATION OF BOOM ARM	25	1
6	TIP HOSE BRACKET CPL DN125 R95 GEN 3	512694	84139190	TIP HOSE BRACKET ASSEMBLY	FABRICATION OF BOOM ARM	25	1
7	HY CYL 1128 200 125 TSS DR	527510	84139190	HYDRAULIC CYLINDER 1128 BORE LENGTH 200 DIA 125 TSS DR	RASING OF BOOM ARM	25	1
8	HY CYL 1069 165 105	527511	84139190	RASING OF BOOM ARM	RASING OF BOOM ARM	25	1
9	HY CYL 781 115 70 DR TSS	527512	84139190	RASING OF BOOM ARM	RASING OF BOOM ARM	25	1
10	L L FORM A 615 209 419 85 95 120 b	527515	84139190	LINK LEVER FORM A 615 209 419 85 95 120 b	FABRICATION OF BOOM ARM	25	1
11	FORCING ROD A 535 115 115 MACHINED	527516	84139190	FORCING ROD A 535 115 115 MACHINED	FABRICATION OF BOOM ARM	50	2
12	L L FORM A 445 331 118 60 50 75 MACHINE	527519	84139190	LINK LEVER FORM A 445 331 118 60 50 75 MACHINE	FABRICATION OF BOOM ARM	25	1
13	FORCING ROD A 370 70 70 MACHINED	527520	84139190	FORCING ROD A 370 70 70 MACHINED	FABRICATION OF BOOM ARM	50	2
14	PIN B 55f7x252x242 M16	532072	84139190	STEEL PIN 55x252x242 M16	FABRICATION OF BOOM ARM	25	1
15	PIN B 55f7x185x176 M162 2	532137	84139190	STEEL PIN B 55x185x176 M162 2	FABRICATION OF BOOM ARM	25	1
16	PIN A 50F7x248 M16	532141	84139190	STEEL PIN A 50x248 M16	FABRICATION OF BOOM ARM	25	1
17	PIN A 45F7x176 M16	532143	84139190	STEEL PIN A 45x176 M16	FABRICATION OF BOOM ARM	25	1
18	WELD IN BUSH 50 1x109 151	532382	84139190	STEEL BUSH FOR WELDING 50 1x109 151	FABRICATION OF BOOM ARM	25	1
19	WELD IN BUSH 50 1x109 215	532383	84139190	STEEL BUSH FOR WELDING 50 1x109 215	FABRICATION OF BOOM ARM	25	1
20	PIN B 80f7x355x342 M30 2 7	533361	84139190	STEEL PIN B 80x355x342 M30	FABRICATION OF BOOM ARM	50	2
21	PIN B 90f7x262x252 M30	533377	84139190	STEEL PIN B 90x262x252 M30	FABRICATION OF BOOM ARM	25	1
22	WELD IN BUSH 65 1x121 0 265	534257	84139190	STEEL BUSH FOR WELDING 65 1x121 0 265	FABRICATION OF BOOM ARM	25	1
23	WELD IN BUSH 85 1x148 0 195	534265	84139190	STEEL BUSH FOR WELDING 85 1x148 0 195	FABRICATION OF BOOM ARM	25	1
24	MTG PLATE F PIPE HOLDER	534268	84139190	MOUNTING PLATE FOR PIPE HOLDER	ASSEMBLY OF DELIVERY LINE	375	15
25	PIN B 70f7x313x302 M16 2 7	534321	84139190	STEEL PIN B 70x313x302 M16	FABRICATION OF BOOM ARM	50	2
26	WELD IN BUSH 80 1x148 0 353	535583	84139190	STEEL BUSH FOR WELDING 80 1x148 0 353	FABRICATION OF BOOM ARM	25	1
27	WELD IN BUSH 85 1x148 281	535584	84139190	STEEL BUSH FOR WELDING 85 1x148 281	FABRICATION OF BOOM ARM	25	1
28	WELD IN BUSH 100 1x171 363	535585	84139190	STEEL BUSH FOR WELDING 100 1x171 363	FABRICATION OF BOOM ARM	25	1
29	WELD IN BUSH 110 1x185 0 423	535675	84139190	STEEL BUSH FOR WELDING 110 1x185 0 423	FABRICATION OF BOOM ARM	25	1
30	CONNECTING BLOCK F BOOM CYLINDER	535748	84139190	CONNECTING BLOCK FOR BOOM CYLINDER	OPERATING BOOM CYLINDER	100	4
31	BUSHING 55X60X55 DU B	539227	84139190	STEEL BUSHING 55X60X55	FABRICATION OF BOOM ARM	100	4
32	BUSHING 115X120X70 DU B	539264	84139190	STEEL BUSHING 115X120X70	FABRICATION OF BOOM ARM	100	4
33	BUSHING 85X90X55 DU B	539266	84139190	STEEL BUSHING 85X90X55	FABRICATION OF BOOM ARM	50	2
34	PIN B 115f7x485x472 M36 4 2	539270	84139190	STEEL PIN B 115x485x472 M36	FABRICATION OF BOOM ARM	50	2
35	PIN A 90f7x320 M30	539273	84139190	STEEL PIN A 90x320 M30	FABRICATION OF BOOM ARM	50	2
36	PIN B 85f7x415x402 M30 3 2	539348	84139190	STEEL PIN B 85x415x402 M30	FABRICATION OF BOOM ARM	25	1
37	SET PRE-CUT PLATES SLEWING HEAD M36 GEN8	542472	84139190	STEEL PLATE SET FOR SLEWING HEAD M36 GEN8	FABRICATION OF BOOM ARM	25	1
38	PIN A 95f7x410 M30	539275	84139190	STEEL PIN A 95x410 M30	FABRICATION OF BOOM ARM	25	1

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



39	WELD IN BUSH 107 1x182 0 333	543989	84139190	STEEL BUSH FOR WELDING 107 1x182 0 333	FABRICATION OF BOOM ARM	25	1
40	PIN A 95F7x390x M30 0	545053	84139190	STEEL PIN A 95x390x M30	FABRICATION OF BOOM ARM	25	1
41	PIN A 110F7x377x372 M36	545074	84139190	STEEL PIN A 110x377x372 M36	FABRICATION OF BOOM ARM	25	1
42	PIN A 90F7x345 M30	545309	84139190	STEEL PIN A 90x345 M30	FABRICATION OF BOOM ARM	25	1
43	PIN A 75F7x236x232 M30	545725	84139190	STEEL PIN A 75x236x232 M30	FABRICATION OF BOOM ARM	25	1
44	HY CYL 1128 200 125 TSS DR	546130	84139190	RASING OF BOOM ARM	RASING OF BOOM ARM	25	1
45	PIN D 105F7x405x401 M30	555601	84139190	STEEL PIN D 105x405x401 M30	FABRICATION OF BOOM ARM	50	2
46	SET PRE CUT PLATES ARM1 M36 4Z GEN9	556032	84139190	STEEL PLATE SET FOR ARM1 M36 4Z GEN9	FABRICATION OF BOOM ARM	25	1
47	WELD IN BUSH 71 0x135 0295	556840	84139190	STEEL BUSH FOR WELDING 71 0x135 0295	FABRICATION OF BOOM ARM	25	1
48	FORCING ROD A 520 105 105 MACHINED	556923	84139190	FORCING ROD A 520 105 105 MACHINED	FABRICATION OF BOOM ARM	50	2
49	LINK LEVER 761 490 298 80 80 105 MACH	556929	84139190	LINK LEVER 761 490 298 80 80 105 MACH	FABRICATION OF BOOM ARM	25	1
50	TUBE WN3001 E355 AR 51 x 5 SEAMLESS	4746001	84139190	SEAMLESS TUBE OF MATERIAL E355 AR SIZE 51 x 5	FABRICATION OF BOOM ARM	70.5	2.82
51	TUBE WN3001 E355 AR 63 5x 5 SEAMLESS	8365006	84139190	SEAMLESS TUBE OF MATERIAL E355 AR SIZE 63 5x 5	FABRICATION OF BOOM ARM	261.3	10.45
52	RING RET 90X3 00 DIN 471	36260005	84139190	STEEL RING 90X3	FABRICATION OF BOOM ARM	25	1
53	BUSHING 70X75X50 DU B	66581000	84139190	STEEL BUSHING 70X75X50	FABRICATION OF BOOM ARM	50	2
54	BUSHING 105X110X60 DU B	220351005	84139190	STEEL BUSHING 105X110X60	FABRICATION OF BOOM ARM	200	8
55	BUSHING 90X95X80 DU B	226179003	84139190	STEEL BUSHING 90X95X80	FABRICATION OF BOOM ARM	50	2
56	BUSHING 90X95X100 DU B	235531001	84139190	STEEL BUSHING 90X95X100	FABRICATION OF BOOM ARM	150	6
57	PROTECTION HOSE LW75	237904005	84139190	PROTECTION HOSE OF DIAMETER 75	COVER FOR HOSES	27.5	1.1
58	PROTECTION HOSE LW125	242785002	84139190	PROTECTION HOSE OF DIAMETER 125	COVER FOR HOSES	162.5	6.5
59	BRASS RING D14	244235000	84139190	BRASS RING	FABRICATION OF BOOM ARM	25	1
60	BUSHING 110X115X100 DU B	246990000	84139190	STEEL BUSHING 110X115X100	FABRICATION OF BOOM ARM	50	2
61	BUSHING 80X85X80 DU B	267513000	84139190	STEEL BUSHING 80X85X80	FABRICATION OF BOOM ARM	50	2
62	BUSHING 70X75X90 DU B	278656008	84139190	STEEL BUSHING 70X75X90	FABRICATION OF BOOM ARM	50	2
63	DUO BLOCK B 350BAR 9L A 250BAR 30L	545303	84139190	PRESSURE BLOCK 350BAR TO 250BAR	OPERATING BOOM CYLINDER	25	1
64	DUO BLOCK B 350BAR 20L A 280BAR 30L	545304	84139190	PRESSURE BLOCK 350BAR TO 280BAR	OPERATING BOOM CYLINDER	25	1
65	DUO BLOCK B 330BAR 10L A 310BAR 5L	545305	84139190	PRESSURE BLOCK 330BAR TO 310BAR	OPERATING BOOM CYLINDER	25	1
66	DUO BLOCK B 240BAR 5L A 350BAR 5L	545306	84139190	PRESSURE BLOCK 240BAR TO 350BAR	OPERATING BOOM CYLINDER	25	1
67	SET PRE CUT PLATES ARM2 M36 4Z GEN9	556033	84139190	STEEL PLATE SET FOR ARM2	FABRICATION OF BOOM ARM	25	1
68	B S FLAM CHA BENT Arm 3 M36Z Gen 9	556034	84139190	STEEL PLATES SET FOR Arm 3	FABRICATION OF BOOM ARM	25	1
69	B S FLAM CHA BENT Arm 4 M36Z Gen 9	556035	84139190	STEEL PLATES SET FOR Arm 4	FABRICATION OF BOOM ARM	25	1



Putzmeister Concrete
Machines Private Limited

[Signature]
Authorised Signatory

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

feno. 28
A 14/4/2015 - 76
Sd/- AIR-09

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Putzmeister concrete machines for
ratification of norms of licence no 1710005700 dtd 18-02-14

DES-I, DGFT may kindly refer to the above mentioned Advance
Authorisation of M/S Putzmeister concrete machines . The
firm's reply of 16-12-14 has been examined. Based on the
reply this Office recommends the following.

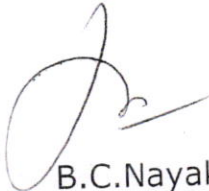
Export

Concrete Pumps-7 Numbers.

Import

There are 72 items. The firm has stated that these are
components. This Office recommends import of all items under
GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
09-01-15

Mr Parveen Sharma, Deputy DGFT, (NC-I, DES- I)
Deptt. of HI, UO No 3(64)/13-TSW(B) 15 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: RE: Request for fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle Automatic Machine Spares Valves and its parts" in respect of 100% EOU - reg.

To: haradhan.das@nic.in <haradhan.das@nic.in>

Date: 03/25/15 08:55 AM

From: Vikram J N <Vikram@bel.co.uk>

77

Sl. no. 33

case No. C-05

3-3-15X

14-4-15

Sir,

Consequent to changes in drawings of the components which we have applied for the SION norms fixation, and discontinuation of the majority of the components and adding of new components, we have decided to apply afresh permission doing away with current application.

Thanks for your co-operation in this regard.

Regards,

Vikram

9980911139

Shri Meena
25/3/15

From: haradhan.das@nic.in [mailto:haradhan.das@nic.in]

Sent: 24 March 2015 15:14

To: Vikram J N

Subject: Request for fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle Automatic Machine Spares Valves and its parts" in respect of 100% EOU - reg.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

TIME BOUND

REMINDER

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:

78

NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/162/00222/AM14/DES-I/

Dated :

To

M/s. British Engines India Pvt. Ltd.,

No.6A, Attibele Industrial Area,

Bangalore - 562107

(e-mail: vikram@bel.co.uk)

Subject: Request for fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle Automatic Machine Spares Valves and its parts" in respect of 100% EOU - reg.
Meeting No.25/15 Date: 03.03.2015

Sir,

Please refer to this office letter of even number dated 02.01.2015 requesting you to furnish certain information / documents required for ratification of norms of above mentioned Advance Authorization. However, it is informed that the said information / documents have not been received in this office so far.

2. You are, therefore, again requested to furnish the requisite details within 3 weeks from the date of issue of this letter. **The information /reply must be sent to the authorities as mentioned in the letter referred to in above paragraph.**

Yours faithfully,


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Haradhan Das)

Foreign Trade Development Officer

